क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः- 302 /L-108/24 दिनांकः- 05-07-2024

To,

E-Filing/E-mail

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Response on behalf of Regional office U.P. Pollution Control Board Noida (R8) in compliance of the order dated 02-04-2024 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 329 of 2024 Rajendra Tyagi Vs State of Uttar Pradesh & Ors..

Sir,

That in compliance of the order dated 02-04-2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 329 of 2024 Rajendra Tyagi Vs State of Uttar Pradesh & Ors, compliance on behalf of Regional office U.P. Pollution Control Board Noida (R8) is being annexed herewith for kind perusal and with the request that the same may be placed before the Hon'ble Tribunal for consideration and necessary directions.

Yours Sincerely

(Utsav Sharma)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
2. Chief Environmental Officer, C-1, U.P. Pollution Control Board, Lucknow for information.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 329/2024

In the matter of:

Rajendra Tyagi ...Applicant

Versus

State of Uttar Pradesh & Ors. Respondent

INDEX

S.No.	Description	Pg.No.
1	Response in Compliance of Hon'ble National Green Tribunal's order dated 02.04.2024 in OA 339/2024.	1-6
2	**Annexure I** – Copy of letter sent to Noida Authority on 13.05.2024	7-8
3	**Annexure II** – Copy of Response received from Noida Authority's Civil Department on 03.07.2024	9-28
4	**Annexure III** – Copy of Response received from Noida Authority's Jal Department on 01.07.2024	29-31
5	**Annexure IV** – Copy of Site Inspection Report done by UPPCB.	32-37
6	**Annexure V** – Copy of letter issued to Irrigation Department on 03.07.2024	38-39
7	**Annexure VI** – Copy of adoption of Categorization of Industries by Central Pollution Control Board by UPPCB	40-77
8	**Annexure VII** – Copy of UPPCB's order dated 09.01.2019 regarding Incorporation of left out industrial sectors.	78-92

FILED BY

5/7/24

Regional Officer
UPPCB, NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 329/2024

In the matter of:

Rajendra Tyagi ...Applicant

Versus

State of Uttar Pradesh & Ors. Respondent

RESPONSE ON BEHALF OF REGIONAL OFFICE, NOIDA, UTTAR PRADESH POLLUTION CONTROL BOARD (R-8) IN COMPLIANCE OF ORDER DATED 02.04.2024.

IT IS MOST RESPECTFULLY SHOWETH:

1. That the instant matter was taken up by this Hon'ble Tribunal on basis of an application from Shri Rajendra Tyagi alleging that construction of illegal and unauthorized colonies and other structures are being carried out without seeking and possessing the mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Uttar Pradesh Pollution Control Board.
2. That it has been further alleged that the illegal colonies and structures raised do not have any sewerage network in place and are perpetually

discharging sewage/waste water on the roads and open lands. However, Authority has informed that all villages in Noida area are sewered, same has been verified by the team of State Pollution Control Board as well during site inspection.

3. That Hon'ble Tribunal has acknowledged that averments made in the application raise substantial question relating to environment arising out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010 and has issued notice to the respondents for filing their response.

4. That Uttar Pradesh Pollution Control, through its Regional Officer, Greater Noida and Noida has been impleaded as Respondent No.7 and Respondent No. 8 respectively and notice in the said matter has also been issued by the Hon'ble Tribunal.

5. That in view of averments made in the application and in compliance of the orders of Hon'ble Tribunal, information with regards to details approved maps, status of sewerage network and solid waste management, and action taken by Authority against violators in villages of Noida region stated in the application, among others has been sought from Noida Authority vide letter dated 13.05.2024. Copy of said letter is annexed as *Annexure I*.

6. That subsequently, response has been received from Noida Authority's Civil Department on 03.07.2024. It has been informed that in case of illegal encroachments notice has already been issued by Noida Authority and action is being taken following due procedure as laid down in law. Further, from the responses received from Authority, it is evident that encroachments are in form of small shops, individual residences and tin sheds. As per details given by Noida Authority, large scale encroachment by private developers/colonizers has not been brought to notice. Response submitted by work circles of Noida Authority is being annexed as *Annexure II* of the report.

7. That Noida Authority's *Jal* Division has informed vide letter dated 01.07.2024 that all villages of Noida region stated in the application, and other villages as well are connected with Authority's sewerage network. Copy of said letter from Noida Authority is annexed as *Annexure III*.

8. That officers of the Regional Office, Uttar Pradesh Pollution Control Board, Noida have conducted site visits of all 17 villages of Noida region, namely, Sorkha, Sarfabad, Garhi Chowkandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara, Ilahbaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli on 01.07.2024 and 02.07.2024. Out of these, 16 villages are under the jurisdiction of Regional

Office, Noida and Village Tilwara falls under the jurisdiction of Regional Office, Greater Noida.

9. That it has been observed during site inspection of above-mentioned villages that few shops, individual residences and three to four storeyed builder floors are under construction, however, no development by individual developers/colonizers by means of plotting was observed in the area. Interaction with local residents/villagers was also done in this regard during said inspection and they also denied of any such activity in the area. Copy of site inspection report is annexed as *Annexure IV*.

10. That during inspection, it was observed that some area of Villages Shahdra (near Sector 141), Garhi Chowkandi (near Sector 121) and Behlolpur (near Sector 65) falls under flood plane zone. It has been observed during inspection and confirmend by residents as well that illegal plotting is underway in flood plane regions of these villages. Noida Authority vide their response has informed that these areas are under the jurisdiction of Irrigation Department. Accordingly, notice has been issued to Executive Engineer, Irrigation Department on 03.07.2024 to ensure that such illegal plotting is stopped with immediate effect and action is initiated against violators under the provisions of law. Copy of letter sent to Irrigation Department is annexed as *Annexure V*.

11. That the State Pollution Control Board has adopted Central Pollution Control Board's categorization of industries as Red, Orange, Green and White Category on 18.04.2016. Copy of said order is annexed as *Annexure VI*. As per said categorization, Building and Construction Projects having built up area of more than 20,000 square meter and having discharge of more than 100 KLD have been categorized under Red category and in case of discharge less than 100 KLD, they are categorized under Orange category. No individual construction with built-up area of more than 20,000 square meter has been found in above-mentioned villages.

12. That Central Pollution Control Board vide letter dated 2.11.2028 has issued direction under Section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to expand list of green and white categories of industries incorporating new/left over industrial sectors. In pursuant to these directions, Uttar Pradesh Pollution Control Board vide order dated 9.01.2019 has issued an order for incorporation of left out sectors. In said order, Building and Construction projects less than 5000 square meter built-up area and discharge less than 10 KLD have been categorized under White category. The said order also clarifies that industries listed under White category are exempted from obtaining consent from Board under the provisions of the

Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 if the unit satisfies the conditions enlisted in the said order. No individual site with built-up area of more than 5000 square meter has been found in said villages. Copy of said order is annexed as *Annexure VII*.

13. That as per the provisions of Environmental Impact Assessment, 2006 notified on 14.09.2006, all *Townships and Area Development Projects* covering an area of more than 50 Hectares and/or having built-up area of more than 1,50,000 square meters are covered under Section 2 and need to obtain environmental clearance from relevant authority, and subsequently consent to establish and consent to operate from the State Board. No individual development which may be categorized under above-mentioned category of Township and Area Development Project of Environmental Impact Assessment, 2006 notification has been observed in above-mentioned villages.

The response is hereby submitted for kind perusal in compliance of directions of Hon'ble Tribunal dated 02.04.2024.

P.Singh
05/07/2024
(P.P. Singh)
Assistant Environmental Engineer
UPPCB, Noida

K Singh
05/07/24
(Kishan Singh)
Assistant Environmental Engineer
UPPCB, Noida

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः– 123/L-108/24 दिनांकः– 13-05-2024

सेवा में,

अपर मुख्य कार्यपालक अधिकारी (एस0के0),
नवीन ओखला औद्योगिक विकास प्राधिकरण,
सेक्टर–6, नोएडा।

विषयः–मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को निम्न आदेश पारित किया गया है–

".....1. In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle. It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged that these illegal constructions/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had given the details of places where such constructions are in progress as under: "xxx ..... xxx xxx

3. That several dozen private unscrupulous, fly-by-night builders, property dealers and land mafia are illegally plotting, developing unauthorized and illegal colonies/townships/villas/shops and constructing apartments/flats on a massive scale in several villages of Greater Noida, including, but not limited to Sadullapur, Accheja, Dhoom Manikpur, Jaan Samana, Roja Jalalpur, Roja Yakubpur, Khairpur Gurjar, Vaidpura, Saini, Sunpura, KheriBhanauta, Milak Lacchi, Patwadi, Bisrakh, Khera Dharampura, Chhapraula, Dujana, Chitehera, KheraDharampura, Chipyana, Jalpura, Kulesra, Roja Yakubpur, Shahberi, Itehera, Haibatpur, Habeebpur, Satyana, Khera Chauganpur, Girdharpur, Deri Skanar, Deri Maccha, Badalpur, Bambawad, Mahawad, Surajpur, Dewla, Roopvaas, Shyorajpur, Makoda, Tilapta, Ropvaas, Bodaki, Bil-Akbarpur, Ghori Bacchera, Deri Maccha, Khodna Kurd, Aamka, Lakhnaavli, Birondi, Bironda, Dhadha, Daabra, Ajayabpur and Dadri villages of Greater Noida. The lands on which such illegal and unauthorized constructions are being carried out are highly fertile arable farmlands, on which agriculture/farming has been traditionally practiced by the locals. More than 20000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Greater Noida alone. (Geo-tagged photographs showing the expanse and extent of illegal and unauthorized constructions carried out in villages of Greater Noida and Noida are annexed herewith and marked as ANNEXURE A-1)

4. That M/s Ghaziabad Developers & Builders, Bhagwati Developers as well as other Project Proponents are constructing/developing Dwarka City Colony (on the erstwhile Plot of Samtel Colour Picture Tubes, in Chhapraula village, along GT. Road, in Greater Noida, Gautam Buddh Nagar), Samtel Enclave (on the erstwhile Plot of Samtel Colour Picture Tubes, in Chhapraula village, along GT. Road, in Greater Noida, Gautam Buddh Nagar) and Sahara Enclave/City (on G.T. Road).

5. That illegal and unauthorized constructions are also being carried out in villages under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpuir, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 15000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Noida."

2. Learned Counsel appearing for the Applicant, during the course of argument, has referred to Annexure A-3, the response given by UPPCB disclosing that no information as per office record is available in respect of these developers/developments. He has also referred to the photographs which are enclosed as Annexure A-1 (page 36 onward) and has submitted that these are all illegal constructions without requisite permission under the environmental laws.

3. The OA raises substantial issue relating to compliance of the environmental norms.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 08.07.2024..."

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1 (5) में उल्लिखित विवरण नोएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। नोएडा प्राधिकरण द्वारा बिन्दु में उल्लिखित उक्त ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राइवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजनाओं की सूची व उनके विरूद्ध कृत कार्यवाही का विवरण एवं उक्त कॉलोनियो से जनित नगरीय ठोस अपशिष्ट व सीवर के निस्तारण की व्यवस्था का विवरण प्रेषित करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। जिससे सूचना ससमय में मा0 राष्ट्रीय हरित अधिकरण को प्रेषित की जा सके।

मा0 राष्ट्रीय हरित अधिकरण में प्रकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को नियत है।

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपिः–निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Annexure-2

नवीन ओखला औद्योगिक विकास प्राधिकरण
कार्यालय उप महाप्रबन्धक (सिविल)
मुख्य प्रशासनिक भवन, सैक्टर–6, नौएडा

04-7-24

पत्र सं0:नौएडा/उ0म0प्र0(सि0)/2024/1775 दिनांक: 03 जुलाई, 2024

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
ई–12/1, सैक्टर–1,
नौएडा–201301

विषयः– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम् यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बंध में।

कृपया उपरोक्त विषयक अपने पत्र सं0–123/एल.188/24, दिनांक 13.06.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके साथ मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम् यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन में कृत कार्यवाही का विवरण उपलब्ध कराये जाने की अपेक्षा की गई है।

इस सम्बंध में अधोहस्ताक्षरी के पत्र सं0–नौएडा/उ0म0प्र0(सि0)/2024/1677, दिनांक 07.06.2024 के द्वारा वर्क सर्किल–1 से 10 को तथा पत्र सं0–नौएडा/उ0म0प्र0(सि0)/2024/1682, दिनांक 10.06.2024 के द्वारा महाप्रबन्धक (जल) महोदय को वांछित सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नौएडा को उपलब्ध कराने की अपेक्षा की गई थी, जिसके क्रम में वरिष्ठ प्रबन्धक वर्क सर्किल–1 से 10 तथा वरिष्ठ प्रबन्धक जल खण्ड–1 से 3 द्वारा निम्न पत्रों के माध्यम से कृत कार्यवाही का विवरण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सैक्टर–1, नौएडा को उपलब्ध करा दिया गया है:–

क्र0 सं0	वर्क सर्किल/ खण्ड	पत्र संख्या
1.	वर्क सर्किल–1	पत्र संख्या–नौएडा/व0प्र0(व0स0–1)/2024/1088, दिनांक 02.07.2024
2.	वर्क सर्किल–2	पत्र संख्या–नौएडा/व0प्र0(व0स0–2)/2024/3933, दिनांक 03.07.2024
3.	वर्क सर्किल–3	पत्र संख्या–नौएडा/व0प्र0(व0स0–3)/2024/813, दिनांक 03.07.2024
4.	वर्क सर्किल–4	पत्र संख्या–नौएडा/व0प्र0(व0स0–4)/2024/1053, दिनांक 18.06.2024
5.	वर्क सर्किल–5	पत्र संख्या–नौएडा/व0प्र0(व0स0–5)/2024/1462, दिनांक 03.07.2024
6.	वर्क सर्किल–6	पत्र संख्या–नौएडा/व0प्र0(व0स0–6)/2024/920, दिनांक 02.07.2024
7.	वर्क सर्किल–7	पत्र संख्या–नौएडा/व0प्र0(व0स0–7)/2024/1996, दिनांक 02.07.2024
8.	वर्क सर्किल–8	पत्र संख्या–नौएडा/व0प्र0(व0स0–8)/2024/1135, दिनांक 01.07.2024
9.	वर्क सर्किल–9	पत्र संख्या–नौएडा/व0प्र0(व0स0–9)/2024/1152, दिनांक 02.07.2024
10.	वर्क सर्किल–10	पत्र संख्या–नौएडा/व0प्र0(व0स0–10)/2024/366, दिनांक 02.07.2024
11.	जल खण्ड–1	पत्र संख्या–नौएडा/व0प्र0(जल–1)/24/382, दिनांक 01.07.2024
12.	जल खण्ड–2	
13.	जल खण्ड–3	

उक्त तालिका में वर्णित सभी वर्क सर्किल तथा जल खण्ड द्वारा प्रेषित पत्रों की प्रति पत्र के साथ संलग्न कर अग्रिम कार्याही हेतु प्रेषित हैं।

संलग्नकः–यथोपरि।

(विजय रावल)
उप महाप्रबन्धक (सिविल)
नौएडा

प्रतिलिपिः–

- मुख्य कार्यपालक अधिकारी महोदय के सादर सूचनार्थ।
- अपर मुख्य कार्यपालक अधिकारी (एसके) महोदय के सादर सूचनार्थ।
- मुख्य विधि सलाहकार महोदय के सादर सूचनार्थ।
- विशेष कार्याधिकारी (एमपी) महोदय के सादर सूचनार्थ।
- वरिष्ठ प्रबन्धक, वर्क सर्किल–1 से 10 को उनके द्वारा उपलब्ध करायी गई आख्या के क्रम में प्रेषित।

Sr. CLERK/SA/ALL...
कृ० नियमानुसार आवश्यक कार्यवाही करे।

क्षेत्रीय अधिकारी

उप महाप्रबन्धक (सिविल)
नौएडा

नाएडा

नवीन औखला औद्योगिक विकास प्राधिकरण

कार्यालय वरिष्ठ प्रबन्धक (वर्क सर्किल–1)
सैक्टर–6, नौएडा

पत्र संख्या– नोएडा/व0प्र0(व0स0–1)/2024/ 1088
दिनांकः– 02/7/24

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
ई–12/1, सैक्टर–1, नौएडा।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भः– पत्रांक नौएडा/उ0म0प्र0/वरि0परि0अभि0(जन0स्वा0)/2024/271, दिनांक–05.06.2024

महोदय,

कृपया उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि वर्क सर्किल–प्रथम के कार्यक्षेत्र की आख्या शून्य है।

(डी.एल. वर्मा)
वरिष्ठ प्रबन्धक
वर्क सर्किल–1, नौएडा

प्रतिलिपिः–
उप महाप्रबन्धक (सिविल) महोदय को सादर सूचनार्थ।

02/7/24
वरिष्ठ प्रबन्धक
वर्क सर्किल–1, नौएडा

कार्यालय वरिष्ठ प्रबन्धक (वर्क सर्किल–2)

वाटर वर्क्स कम्पाउण्ड, सैक्टर–19, नौएडा।

पत्र संख्या नौएडा/एस0एम0(व0स0–2)/2024...7933

दिनांकः–03/07/24

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
ई–12/1, सैक्टर–1, नौएडा–201301
नौएडा।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0–329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

संदर्भः– आपके कार्यालय पत्र संख्या नौएडा/उ0म0प्र0/वरि0परि0अभि0–जन स्वास्थ्य/2024/271 दिनांक 05.06.2024

कृपया उपरोक्त विषयक संदर्भित पत्र के अनुपालन में अवगत कराना है कि उक्त पत्र के माध्यम से मांगी गई सूचना के सम्बन्ध में वर्क सर्किल–2 की आख्या शून्य है।

03/07/2024
प्रबन्धक
वर्क सर्किल–2, नौएडा।

प्रतिलिपिः–

- उप महाप्रबन्धक (सिविल/व0प्र0–2) महोदय को सादर सूचनार्थ।
- सम्बन्धित अवर अभियन्ता को आवश्यक कार्यवाही हेतु।

प्रबन्धक
वर्क सर्किल–2, नौएडा।

नवीन ओखला औद्योगिक विकास प्राधिकरण

कार्यालय वरिष्ठ प्रबन्धक

वर्क सर्किल–तृतीय, वाटर वर्क्स कम्पाउण्ड
सैक्टर–19, नौएडा, जिला–गौतमबुद्ध नगर–201301

पत्रांक:– नौएडा/व0प्र0(व0स0–3)/2024/813
दिनांक 31/7/24

क्षेत्रीय प्रबन्धक,
उत्तर प्रदेश नियंत्रण बोर्ड
ई–12/1, सेक्टर–1
नोएडा।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के संबंध में।

संदर्भ: पत्रांक 123/एल 188/24 दिनांक 13.05.2024

कृपया-आपके कार्यालय के उपरोक्त सन्दर्भित पत्र एवं उप महाप्रबन्धक–सिविल महोदय के पत्र सं0 नोएडा/उ0म0प्र0(सि0)/2024/1677 का संदर्भ ग्रहण करनें का कष्ट करें, जिसके साथ उप महाप्रबन्धक/वरि0परि0अभियन्ता (जन स्वा0) का पत्र सं0 नोएडा/उ0म0प्र0/वरि0परि0अभि0(जन स्वा0)/2024/271 दिनांक 05.06.2024 में उल्लेखित है कि क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा के पत्रांक 123/एल 188/24 दिनांक 13.05.2024 की प्रति संलग्न करते हुये दिनांक 02.04.2024 को पारित आदेश के बिन्दु संख्या 1 एवं 5 का सारवान भाग अंकित करते हुये अवगत कराया गया है कि मा0 राष्ट्रीय हरित अधिकरण के आदेश के बिन्दु सं0 1(5) नोएडा प्राधिकरण के कार्यक्षेत्र से सम्बन्धित होनें के दृष्टिगत बिन्दु में उल्लिखित ग्रामों व प्राधिकरण क्षेत्र के अंतर्गत अन्य ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जानें हेतु नक्शा स्वीकृत प्राईवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्ध कृत कार्यवाही का विवरण प्रेषित करनें हेतु अनुरोध किया गया है, जिससे मा0 राष्ट्रीय हरित अधिकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय से प्रेषित की जा सके।

अतः उपरोक्त के संबंध में वर्क सर्किल–3 की आख्या शून्य है।

01/07/2024

वरिष्ठ प्रबन्धक
वर्क सर्किल–3, नौएडा

प्रतिलिपि:–

1. उप महाप्रबन्धक–सिविल महोदय को सादर सूचनार्थ।
2. प्रबन्धक/सम्बन्धित अवर अभियन्ता को उनके द्वारा उपलब्ध कराई गई आख्या के कम में आवश्यक कार्यवाही हेतु।

वरिष्ठ प्रबन्धक
वर्क सर्किल–3, नौएडा

कार्यालय वरिष्ठ प्रबन्धक

वर्क सर्किल–4

वाटर वर्क्स कम्पाउण्ड, सैक्टर–19, नौएडा

पत्रांक:– नौएडा/वर्क सर्किल–4/2024/ 1053

दिनांक 18/06/24

उत्तर प्रदेश नियंत्रण बोर्ड, नौएडा
ई–12/1 सैक्टर–1, नौएडा–201301

विषय:– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भ:– 123/एल 188/24 दिनांक 13.05.2024

कृपया उपरोक्त सन्दर्भित पत्र के माध्यम से अवगत कराया गया है कि उपरोक्त प्रकरण में मा0 न्यायालय द्वारा पारित आदेश दिनांक 02.04.2024 का सारवान भाग निम्नवत है:–

1. In this original application, Applicat has raised a grievance that unauthorized and illegal construction of houses shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic ipts which is giving rise to a vicious cycle. It is the allegation of the Applicant that these construction are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged the these illegal construction/colonis are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Preventiona and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had given the details of places where such construction are in progress as under :

5. That illegal and unauthorized construction are also being carried out in village under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhand, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 1500 he of land in usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized construction, in Noida

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1(5) में उल्लिखित विवरण में नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। नौएडा प्राधिकरण द्वारा बिन्दु में उल्लिखित उक्त ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राईवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्व कृत कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है। जिससे मा0 राष्ट्रीय हरित अधिकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय से प्रेषित की जा सकें।

उक्त प्रकरण के सम्बन्ध में अवगत कराना है कि वर्क सर्किल–4 के क्षेत्रान्तर्गत ग्राम बहलोलपुर आता है ग्राम बहलोलपुर का निरीक्षण किया गया निरीक्षण में पाया गया कि ग्राम बहलोलपुर के अन्तर्गत कोई अवैध अतिक्रमण कर कालोनी नही बनाई जा रही है। हिन्डन नदी के डूब क्षेत्र में स्थित कालोनी में कई सालो पूर्व से ही आबादी विकसित है हिन्डन नदी का यह डूब क्षेत्र उ0प्र0सिचाई विभाग के अन्तर्गत आता है। वर्क सर्किल–4 द्वारा ग्रामो की कालोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार का कोई भी नक्शा स्वीकृत नही किया जाता है। परियोजनाओं के नक्शे की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है। आख्या सादर सूचनार्थ प्रेषित है।

(अशोक कुमार)
वरिष्ठ प्रबन्धक
वर्क सर्किल–4, नौएडा

प्रतिलिपि:–

- उप महाप्रबन्धक (सिविल) महोदय को सादर सूचनार्थ।
- प्रबन्धक/सम्बन्धित अवर अभियन्ता को उनकी आख्या के क्रम में।

18/06/24
वरिष्ठ प्रबन्धक
वर्क सर्किल–4, नौएडा

वरिष्ठ प्रबन्धक(वर्क सर्किल–5)

जी–ब्लॉक मार्केट, द्वितीय–तल, सैक्टर–20, नौएडा, गौतमबुद्ध नगर

पत्र सं0 नौएडा/व0प्र0–व0स0–5/2024/1462
दिनांक 03/07/24

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
ई–12/01ए, सैक्टर–01,
नौएडा–201301

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 न0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बंध में।

संदर्भ– पत्र सं0 नौएडा/उ0म0प्र0/वरि0परि0अभि0–जन स्वास्थ्य/2024/271 दिनांक 05.06.2024

कृपया उपरोक्त विषयक उप महाप्रबन्धक/वरि0परि0 अभियन्ता(जन स्वा0) महोदय के उक्त पत्र के संदर्भ में अवगत कराना है कि वर्क सर्किल–5 के कार्यक्षेत्र के अन्तर्गत वर्तमान में कॉलोनी/कॉमर्शियल परियोजना अवैध रूप से विकसित नहीं की जा रही है। इस सम्बंध में वर्क सर्किल–5 की आख्या शून्य है।

वरिष्ठ प्रबन्धक
वर्क सर्किल–5,नौएडा

प्रतिलिपि–

- उप महाप्रबन्धक/वरि0परि0 अभियन्ता(जन स्वा0) महोदय को सादर सूचनार्थ।
- उप महाप्रबन्धक(सिविल) महोदय को सादर सूचनार्थ।
- प्रबन्धक–ए/डी/सम्बंधित अवर अभियन्ताओं ।

वरिष्ठ प्रबन्धक
वर्क सर्किल–5,नौएडा

कार्यालय वरिष्ठ प्रबन्धक–वर्क सर्किल–6,

द्वितीय तल, जी ब्लाक शॉपिंग कॉमप्लेक्स, सैक्टर–20, नौएडा

पत्र सं0 नौएडा/व0प्र0–व0स0–6/920

दिनांक : 02/07/2024

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
ई–12/1, सैक्टर–1, नौएडा
जिला–गौतमबुद्ध नगर (उ0प्र0),

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के आदेश के अनुपालन के सम्बन्ध में ।

सन्दर्भः–123/एल–188/24, दिनांक 13.05.2024

कृपया उपरोक्त सन्दर्भित पत्र के माध्यम से कराया गया है कि उपरोक्त प्रकरण में मा0 न्यायालय द्वारा पारित आदेश दिनांक 02.04.2024 का सारवान भाग निम्नवत हैः–

1. " In this original application, Applicant has reised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress in Grater Noida and Noida in violatin of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle . It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevantion and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged that these illegat construcitons/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and without NOCto draw water from tubewells. In the QA, Applicant had 2 given the details of places where such constructions are in progress as under.

5. That illegal and unauthorized constructions are also bein carried out in village under Noida, including , but not limited to Sorkha, Sarfabad, Garhi Chowkhandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara , Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli, More that 15000 ha of land is usurped by Private builders/colonizers/real estate agents/property dealers for carrying out illegat and unduthorized constructions, in Noida."

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1 (5) में उल्लेखित विवरण नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। बिन्दु में उल्लेखित ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कामॅर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राईवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्ध कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है, जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय प्रेषित की जा सके ।

उक्त के समबन्ध में अवगत कराना है कि वर्क सर्किल–6 के क्षेत्रान्तर्गत ग्राम सर्फाबाद, सोरखा जाहिदाबाद व पर्थला खंजरपुर आते हैं, जिनमें अवैध निर्माण एवं उनके विरूद्ध कृत कार्यवाही की सूचना निम्नवत् है –

क0 सं0	ग्राम व खसरा सं0	अतिकमण का प्रकार	कृत कार्यवाही
1	सर्फाबाद खसरा सं0 611, 612, 613 व 614 की भूमि	टीन शेड, कमरे बनाकर अतिकमण	प्रश्नगत अतिकमण को हटाये जाने हेतु सक्षम स्तर से स्वीकृति उपरान्त दिनांक 29.05.2023 को कार्यक्रम नियत करते हुए अतिकमण हटाये जाने की कार्यवाही की गयी , जिसमें ग्रामीणों के भारी विरोध के चलते अतिकमण पूर्ण रूप से नहीं हटाया जा सका, जिसको ग्रामीणों द्वारा देर–सबेर कार्य करते हुए दुकानें, टीनशैड, बैंकटहॉल आदि का निर्माण किया गया है, जिसको पुनः हटाये जाने की स्वीकृति हेतु पत्रावली डिस्पैच सं0 646, दिनांक 20.11.2023 के माध्यम से प्रेषित की गयी है।
2	ग्राम सोरखा जाहिदाबाद खसरा सं0 18 का आंशिक भाग	रेस्टो कैफे बनाकर बार–बार अतिकमण करने का प्रयास किया जा रहा है ।	पत्र सं0 नौएडा/व0प्र0– व0स0–6/21/ 2109, दिनांक 03.12.2021, पत्र सं0 नौएडा /व0प्र0–व0स0–6/22/244, दिनांक 25.01.2022, पत्र सं0 नौएडा/व0प्र0–व0स0– 6/22/581, दिनांक 15.03.2022 के द्वारा नोटिस निर्गत किया गया है। प्राधिकरण द्वारा समय–समय पर ध्वस्तीकरण करने का प्रयास किया गया है, परन्तु अतिकमणकर्ता द्वारा देर–सवेर अतिकमण किये जाने के प्रयास को वर्क सर्किल द्वारा समय–समय पर रोका जा रहा है।

3	ग्राम सोरखा जाहिदाबाद खसरा सं0 834 का आंशिक खसरा सं0 835	पक्का निर्माण कर ब्रह्मकुमारी आश्रम बनाने की कोशिश की गयी ।	दिनांक 17.02.2023 को नोटिस चस्पा किया जा चुका है। खसरीकरण से पूर्व भूमि की अद्यतन स्थिति के सम्बन्ध में पत्रावली विधि विभाग/भूलेख विभाग से खसरों आख्या प्राप्त किये जाने हेतु प्रेषित की गयी है, जिसमें सक्षम स्तर से स्वीकृति प्राप्त करते हुए अग्रिम कार्यवाही की जानी है।
4	पर्थला खंजरपुर	शून्य	—
5	ग्राम बरौला खसरा सं0 921, 922, 930, 931, 932, 933, 934, 937 व 938	सैक्टर–78 के ग्रीनबेल्ट में लगभग 300–350 की संख्या में झुग्गी / पक्के कमरों आदि के रूप में अतिक्रमण किया हुआ है।	पत्र सं0 नौएडा/अ0मु0का0अ0/ व0स0–6/935, दिनांक 01.06.2023, पत्र सं0 नौएडा/अ0मु0 का0अ0/व0स0–6/ 1118, दिनांक 03.07.2023 को नोटिस निर्गत करते हुए दिनांक 01.09.2023 को नियत कार्यक्रम में दौरान अतिक्रमण हटाने की कार्यवाही की गयी, जिसमें लगभग 20–25 झुग्गियों को हटाने की कार्यवाही की गयी किन्तु स्थानीय निवासियों के भारी विरोध के चलते कार्यवाही स्थगित करनी पड़ी। शेष अतिक्रमण हटाने हेतु पुनः कार्यक्रम नियत किया जाना है।
6	ग्राम सलारपुर खसरा सं0 595, 596, 597, 598 600 व अन्य	चारदीवारी, कमरे आदि द्वारा अतिक्रमण किये जाने का प्रयास किया जा रहा है।	प्रश्नगत स्थल से वर्क सर्किल द्वारा कई बार उक्त अतिक्रमण को हटवाया गया है, किन्तु अतिक्रमणकर्ताओं द्वारा बार–बार अतिक्रमण का कार्य प्रारम्भ कर दिया जाता है । अतिक्रमण हटाये जाने के दौरान मौके पर उपस्थित लोगों से हुई वार्ता में कुछ प्रपत्र उपलब्ध कराये गये, जिसके सम्बन्ध में विधि विभाग से राय प्राप्त किये जाने हेतु पत्रावली डिस्पैच सं0 367, दिनांक 15.06.2023 के माध्यम से प्रेषित की गयी, किन्तु विधि विभाग से उक्त के सम्बन्ध में स्पष्ट आख्या उपलब्ध नहीं करायी गयी कि उक्त स्थगन आदेश के विरूद्ध वर्क सर्किल द्वारा क्या कार्यवाही की जा सकती है।

उक्त के अतिरिक्त यह भी अवगत कराना है कि वर्क सर्किल–6 के द्वारा कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार का कोई नक्शा स्वीकृत नहीं किया जाता है । परियोजनाओं के नक्शें की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है।

02.07.24

वरिष्ठ प्रबन्धक
वर्क सर्किल–6, नौएडा

प्रतिलिपिः–

- उप महाबन्धक–(सिविल) महोदय को सादर सूचनार्थ ।
- उप महाप्रबन्धक/वरि0परि0अभि0–(जन स्वास्थ्य) महोदय को सादर सूचनार्थ ।
- प्रबन्धक–ए/सी/सहा0 प्रबन्धक/समस्त अवर अभियन्ता को उनकी आख्या के सम्बन्ध में ।

वरिष्ठ प्रबन्धक
वर्क सर्किल–6, नौएडा

Noida

C:\Users\Hp\Desktop\Letter(NGT OA-329).doc

कार्यालय वरिष्ठ प्रबन्धक

वर्क सर्किल -7

प्रथम तल, जी-ब्लॉक कामर्शियल कॉम्पलैक्स, सेक्टर -20, नौएडा

पत्रांकः- नौएडा/वरि0प्रब0/व0स0-7/2024/1996
दिनाँक .....02/07/24...

उत्तर प्रदेश नियंत्रण बोर्ड
ई–12/1, सेक्टर–1,
नौएडा।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0–329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन में सम्बन्ध में।

पत्रांक-- 123/एल 188/24 दिनांक 13.05.2024

कृपया उपरोक्त संदर्भित पत्र के माध्यम से अवगत कराया गया है कि उपरोक्त प्रकरण में मा0 न्यायालय द्वारा पारित आदेश दिनांक 02.04.2024 का सारवान भाग निम्नवत है–

1. In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villagers, resulting in deep, catastrophicipts which is giving rise to a vicious cycle. It is the allegation of the applicant that these constructions are being done without obtaining mandatory consent to establish and operate under section-25 of the water (Prevention and Control of Pollution) act 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged the therse illegal construction/colonies are being developed without having any sewerage network in place and without having consent to establish and operate under the Air (Prevention and control of pollution Act, 1981 and without NOC to draw water from tubewells. In the OA applicant had given the details of places where such construction are in progress as under:
5. That illegal and unauthorized construction are also being carried out in village under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhandi, Parthala Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Nayagaon, Shahdara, Ilahbass, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli, More than 1500 he of land in usurped by private builders/colonizers/real estate agent/properly dealers for carrying out illegal and unauthorized construction of Noida.

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु संख्या 1(5) में उल्लेखित विवरण में नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित नही है। नौएडा प्राधिकरण द्वारा बिन्दु में उल्लेखित उक्त ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राइवेट बिल्डर्स क सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्व कृत कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है जिससे मा0 राष्ट्रीय हरित अधिकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय से प्रेषित की जा सके।

उक्त प्रकरण में अवगत कराना है कि उपरोक्त सूची में अंकित वर्क सर्किल–7 के क्षेत्रान्तर्गत पडने वाले ग्रामों में किये गये अवैध/अनाधिकृत अतिकमण का विवरण पत्र के साथ संलग्न कर प्रेषित है तथा वर्क सर्किल–7 द्वारा ग्रामों की कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार का कोई भी नक्शा स्वीकृत नही किया जाता है। परियोजनाओं के नक्शो की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है। आख्या सादर सूचनार्थ प्रेषित है।

संलग्नक–उपरोक्तानुसार (सूची)

वरिष्ठ प्रबन्धक
वर्क सर्किल–7, नौएडा
0/c

प्रतिलिपिः–

- उप महाप्रबन्धक–(सिविल) महोदय को सादर सूचनार्थ।
- प्रबन्धक–(आर/एम)/सम्बन्धित अवर अभियन्ता।

वरिष्ठ प्रबन्धक
वर्क सर्किल–7, नौएडा
0/c

वर्क सर्किल–7

नौएडा प्राधिकरण के क्षेत्रान्तर्गत अनार्जित भूमि पर किये गये अतिक्रमण का विवरण

दिनांक – 02.07.2024 तक की स्थिति

क्र0 सं0	ग्राम / सेक्टर	अनार्जित भूमि (विवरण / लोकेशन)	अर्जित / अनर्जित / अधिसूचित	क्षेत्रफल लगभग (वर्ग मी0)	अतिक्रमण का प्रकार	अब तक की गयी कार्यवाही	अभ्युक्ति
1	ग्राम सलारपुर खादर, सेक्टर–81	खसरा संख्या–240म, 242म, 243, 252 आदि	अनार्जित	–	चारदीवारी / अस्थायी / स्थायी कमरे बनाकर अवैध / अनाधिकृत रूप से अतिक्रमण।	अपर मुख्य कार्यपालक अधिकारी (एम) महोदय के कार्यालय पत्रांक नौएडा / अ0मु0का0अ0(एम) / वरि0प्रब0 / व0स0–7 / 2023 / 564 दिनांक 01.06.2023 के माध्यम से दिनांक 14.06.2023 तथा नौएडा / अ0मु0का0अ0(एस0पी0) / वरि0प्रब0 / व0 स0–7 / 2023 / 659 दिनांक 22.06.2023 के माध्यम से ध्वस्तीकरण हेतु दिनांक 04.07.2023, 15.09.2023 नियत की गयी थी। उपरोक्त तिथियों पर पुलिस बल उपलब्ध न होने के कारण ध्वस्तीकरण की कार्यवाही पूर्ण नही की जा सकी। अपर मुख्य कार्यपालक अधिकारी–(एस0के0) महोदय द्वारा भूलेख विभाग के क्षेत्र में पड़ने वाले सभी खसरो के सापेक्ष की गयी कुल रजिस्ट्री एवं खसरो के क्षेत्रफल की जानकारी एकत्रित करने हेतु निर्देशित किया गया है। नये निर्माण को वर्क सर्किल द्वारा लगातार ध्वस्त किया जाता है। वर्तमान मे पत्रावली भूलेख विभाग में विद्यमान है।	सेक्टर–81 में सैमसंग कम्पनी के पीछे सलारपुर एवं भूडा के ग्रामीणों द्वारा अवैध रूप से प्लाटिंग कर कॉलोनी बसायी गयी है।

2	ग्राम इलाबांस	खसरा संख्या–104, 105, 107, 294, 325 व 326	अनाजिम	—	प्लाटिंग के रूप में अवैध अतिक्रमण।	समय–समय पर एफ0आई0आर0 हेतु थाने में प्रार्थना पत्र दिया गया है। उक्त खसरों में भविष्य में फुटकर अवैध रजिस्ट्री रोकने हेतु अपर मुख्य कार्यपालक अधिकारी–(एस0के0) महोदय के स्तर से जिलाधिकारी महोदय, गौतमबुद्धनगर को पत्र प्रेषित किया गया है।	

वरि0 प्रबन्धक–(व0स0–7)

वर्क सर्किल–7

नौएडा प्राधिकरण के क्षेत्रान्तर्गत अर्जित भूमि पर किये गये अतिक्रमण का विवरण

दिनांक – 02.07.2024 तक की स्थिति

क्र0 सं0	ग्राम/सेक्टर	अर्जित भूमि (विवरण/ लोकेशन)	अर्जित/ अनर्जित/ अधिसूचित	क्षेत्रफल लगभग (वर्ग मी0)	अतिक्रमण का प्रकार	अब तक की गयी कार्यवाही	अभ्युक्ति
1	ग्राम–इलाबास	खसरा संख्या–179	अर्जित	–	दुकानो का निर्माण कर अवैध अतिक्रमण।	अतिक्रमण हटवा दिया गया है।	अतिक्रमण हटवा दिया गया है।
2	ग्राम–इलाबास	खसरा संख्या–42, 45	अर्जित	–	चारदीवारी बनाकर अवैध अतिक्रमण।	स्थल पर प्राधिकरण की भूमि के चिन्हांकन हेतु भूविभाग से पत्र सदर तहसील के स्टाफ के साथ पैमाईश की जा चुकी है एव खसरा संख्या–45 पर किये जा रहे अवैध अतिक्रमण को हटाने के उपरान्त अतिक्रमणकर्ता रवि प्रधान के विरूद्ध दि0–02.05.2024 को एफ0आई0आर0 दर्ज करायी गयी है।	अर्जन/भूमि की वास्तुस्थिति की वास्तविक स्थिति भूविभाग से ही प्राप्त की जायेगी। चिन्हांकन की रिपोर्ट खण्डीय स्तर पर भूलेख विभाग से अपेक्षित है।
3	ग्राम–इलाबास	खसरा संख्या–56, 58/4	अर्जित	–	टीनशेड व एक दुकान बनाकर अवैध अतिक्रमण।	नोटिस दिये जाने के उपरान्त आंशिक रूप से यथासंभव अतिक्रमण हटा दिया गया है। याचिका सं0–45142 के तहत वाद मा0 न्यायालय में विचाराधीन है।	–

4	ग्राम–इलाबांस	खसरा संख्या–121	अर्जित (आंशिक)	–	टीनशेड की बाउण्ड्रीवाल एवं अस्थायी निर्माण।	तहसील की टीम के संयुक्त सर्वे के उपरान्त सुपरइम्पोज प्लान तैयार किया जा रहा है।	अर्जन/भूमि की वास्तुस्थिति की वास्तविक स्थिति भूविभाग से ही प्राप्त की जायेगी। चिन्हांकन की रिपोर्ट खण्डीय स्तर पर भूलेख विभाग से अपेक्षित है।
5	ग्राम–इलाबांस	खसरा संख्या–270	अर्जित	–	मकान बनाकर अवैध अतिकमण।	तहसील की टीम के संयुक्त सर्वे के उपरान्त सुपरइम्पोज प्लान तैयार किया जा रहा है।	अर्जन/भूमि की वास्तुस्थिति की वास्तविक स्थिति भूविभाग से ही प्राप्त की जायेगी। चिन्हांकन की रिपोर्ट खण्डीय स्तर पर भूलेख विभाग से अपेक्षित है।

वरि0 प्रबन्धक–(व0स0–7)

कार्यालय वरिष्ठ प्रबन्धक

वर्क सर्किल–8

वाटर वर्क्स कम्पाउण्ड, सैक्टर–19, नौएडा

पत्रांकः– नौएडा/व.प्र.(व0स0–8)/2024/1135
दिनांक 01.–07–2024

उत्तर प्रदेश नियंत्रण बोर्ड, नौएडा
ई–12/1 सैक्टर–1, नौएडा–201301

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भः– 123/एल 188/24 दिनांक 13.05.2024

कृपया उपरोक्त सन्दर्भित पत्र के माध्यम से अवगत कराया गया है कि उपरोक्त प्रकरण में मा0 न्यायालय द्वारा पारित आदेश दिनांक 02.04.2024 का सारवान भाग निम्नवत हैः–

1. In this original application, Applicat has raised a grievance that unauthorized and illegal construction of houses shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic ipts which is giving rise to a vicious cycle. It is the allegation of the Applicant that these construction are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged the these illegal construction/colonis are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Preventiona and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had given the details of places where such construction are in progress as under :

5. That illegal and unauthorized construction are also being carried out in village under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhand, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 1500 he of land in usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized construction, in Noida

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1(5) में उल्लिखित विवरण में नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। नौएडा प्राधिकरण द्वारा बिन्दु में उल्लिखित उक्त ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राईवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्ध कृत कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है। जिससे मा0 राष्ट्रीय हरित अधिकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय से प्रेषित की जा सकें।

उक्त प्रकरण के सम्बन्ध में अवगत कराना है कि वर्क सर्किल–8 के क्षेत्रान्तर्गत ग्राम सलारपुर, गेझा, शहदरा, भंगेल आते है। उक्त सभी ग्रामों में अवैध निर्माण उनके विरूद्ध कृत कार्यवाही की आख्या निम्नवत है :–

क.सं.	ग्राम व खसरा	अतिक्रमण का प्रकार	कृत कार्यवाही की आख्या
1	ग्राम–सलारपुर, खसरा संख्या–780	अवैध बहुमंजिला इमारत	ग्राम–सलारपुर खादर के खसरा संख्या 779 व 780 की भूमि पर श्री रवि सोनी, सिवांग ढाका, जोनी भाटी व अन्य लोगों के द्वारा वाद संख्या 876/2022, सुनील कुमार झा बनाम नौएडा में पारित एकपक्षीय आदेश दिनांक 23.05.2022 की आढ में अवैध रूप से बहुमंजिला इमारत का निर्माण किया गया/जा रहा है। उक्त अवैध/अनाधिकृत निर्माण के विरूद्ध ध्वस्तीकरण/सील करने हेतु मुख्य कार्यपालक अधिकारी महोदया द्वारा आदेश संख्या नौएडा/भूलेख/21/473, दिनांक 28.07.2021 के माध्यम से स्वीकृति प्रदत्त की जा चुकी है। वर्क सर्किल द्वारा अतिक्रमणकर्ताओं के विरूद्ध थाना सैक्टर–39 में दिनांक 07.01.2021, 19.04.2022, 24.05.2022 को एफ.आई.आर. दर्ज करने हेतु तहरीर दी जा चुकी है तथा दिनांक 20.04.2022, 26.04.2022, 11.05.2022 एवं 20.05.2022 को विषयगत खसरे से अतिक्रमण हटाने की कार्यवाही सम्पादित करायी गयी है। किन्तु अतिक्रमणकर्ता के द्वारा निरन्तर अवैध निर्माण किया जा रहा है। अतिक्रमणकर्ताओं के द्वारा किये गये निर्माण को सील किये जाने की कार्यवाही हेतु पत्रावली खण्डीय स्तर से स्वीकृति प्राप्त किये जाने हेतु डिस्पेच संख्या 169, दिनांक 03.05.2024 के माध्यम से प्रेषित की जा चुकी है।
2	ग्राम–भंगेल, खसरा संख्या–217, 225, 226, 228	अवैध बहुमंजिला इमारत	भू–माफिया/अवैध निर्माणकर्ताओं के द्वारा किये जा रहें अवैध निर्माण के विरूद्ध अतिक्रमणकर्ताओं पर थाना सैक्टर–39 में दिनांक 26.02.2024, 22.02.2024, 24.01.2024, 11.10.2023 व 04.04.2022 को एफ.आई.आर. दर्ज करने हेतु तहरीर दी जा चुकी है तथा वर्क सर्किल द्वारा पत्रांक सं0 314 दिनांक 06.02.2023 के माध्यम से खसरा सं0 225 पर अतिक्रमणकर्ताओं को वर्क सर्किल द्वारा पत्रांक सं0 1945 दिनांक 27.09.2022 के माध्यम से, खसरा सं0 226 पर अतिक्रमणकर्ताओं को वर्क सर्किल द्वारा पत्रांक सं0 1944 दिनांक 27.09.2022 के माध्यम से तथा खसरा सं0 228 पर अतिक्रमणकर्ताओं को वर्क सर्किल द्वारा पत्रांक सं0 387 दिनांक 15.02.2023 के माध्यम से अंतिम ध्वस्तीकरण नोटिस प्रेषित किये जा चुके है। उपरोक्त के दृष्टिगत प्रश्नगत खसरो पर अतिक्रमण उनमूलन की कार्यवाही एवं भवनों में रहने वाले लोगों को अपने मकान खाली किये जाने हेतु तिथि निर्धारित किये जाने हेतु पत्रावली गतिमान है।

3	ग्राम सलारपुर, खसरा संख्या–723, 724, 728–735, 745–752	अवैध बहुमंजिला इमारत	ग्राम सलारपुर के खसरा संख्या 779, व 780 से सटे भाग में खसरा संख्या 723, 724, 728, 729, 730, 731, 732, 733, 734, 735, 745, 746, 747, 748, 749, 750, 751, 752 इत्यादि नौएडा प्राधिकरण की अधिसूचित भूमि पर अनुमति प्राप्त किये बिना, अवैध एवं अनाधिकृत निर्माण/अतिक्रमण किया गया/जा रहा है। जिसमे अतिक्रमणकर्ताओं ऋषि अवाना, प्रदीप ठाकुर, इकबाल चौधरी व अन्य के द्वारा अवैध रूप से बहुमंजिला इमारत का निर्माण किया गया/जा रहा है। वर्क सर्किल द्वारा अतिक्रमणकर्ताओं के विरूद्ध थाना सैक्टर–39 में दिनांक 18.12.2023 को एफ.आई.आर. दर्ज करने हेतु तहरीर दी जा चुकी है तथा दिनांक 12.10.2023 एवं 16.04.2024 अतिक्रमणकर्ताओं को नोटिस प्रेषित किये जा चुके है। साथ ही वर्क सर्किल एवं भूलेख विभाग के द्वारा दिनांक 14.12.2022, 07.02.2023, 09.02.2023, 23.03.2023 को ध्वस्तीकरण की कर्यावाही सम्पादित करायी गयी है। किन्तु अतिक्रमणकर्ता के द्वारा निरन्तर अवैध निर्माण किया जा रहा है। अतिक्रमणकर्ताओं के द्वारा किये गये निर्माण को सील किये जाने की कार्यवाही हेतु पत्रावली खण्डीय स्तर से स्वीकृति प्राप्त किये जाने हेतु डिस्पेच संख्या 169, दिनांक 03.05.2024 के माध्यम से प्रेषित की जा चुकी है।

उक्त के अतिरिक्त यह भी अवगत कराना हे कि वर्क सर्किल–8 के द्वारा कॉलोनी/कॉमर्शीयल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार का कोई नक्शा स्वीकृत नही किया जाता है। परियोनाओं के नक्शों की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है।

आख्या सादर सूचनार्थ प्रेषित है।

d.07.24

वरिष्ठ प्रबन्धक
वर्क सर्किल–8, नौएडा

प्रतिलिपिः–

- उप महाप्रबन्धक (सिविल) महोदय को सादर सूचनार्थ।
- सम्बंधित प्रबन्धक/सहा. प्रबन्धक/अवर अभियन्ता को उनकी आख्या के क्रम में।

वरिष्ठ प्रबन्धक
वर्क सर्किल–8, नौएडा

नवीन ओखला औद्योगिक विकास प्राधिकरण
कार्यालय वरिष्ठ प्रबन्धक
वर्क सर्किल–9, सैक्टर–39, नौएडा

पत्र सं0 नौएडा/व0प्र0–व0स0–9/2024/1152
दिनांक 2/7/24

उत्तर प्रदेश नियंत्रण बोर्ड,
ई–12/1, सैक्टर–1,
नौएडा, जिला–गौतमबुद्ध नगर
उ0प्र0

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 2.04.2024 को पारित आदेष के अनुपालन के सम्बन्ध में।

सन्दर्भ :– 123/एल–188/24 दिनांक 13.05.2024

कृपया उपरोक्त सन्दर्भित पत्र के माध्यम से अवगत कराया गया है कि उपरोक्त प्रकरण में मा0 न्यायालय द्वारा पारित आदेश दिनांक 2.04.2024 का सारवान भाग निम्नवत है:–

1. In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle. It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged that these illegal constructions/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had 2 given the details of places where such constructions are in progress as under:

5 That illegal and unauthorized constructions are also being carried out in villages under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpuir, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 15000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Noida."

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1(5) में उल्लेखित विवरण नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। बिन्दु में उल्लेखित ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कामर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राइवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्ध कृत कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है, जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली की अग्रिम सुनवाई दिनांक 8.07.2024 को सूचना ससमय प्रेषित की जा सके।

उक्त के सम्बन्ध में अवगत कराना है कि वर्क सर्किल–9 के क्षेत्रान्तर्गत ग्राम सुल्तानपुर व रायपुर आता है। ग्राम रायपुर एवं सुल्तानपुर में अवैध निर्माण एवं उनके विरूद्ध कृत कार्यवाही की सूचना निम्नवत है:–

क्र.सं0	ग्राम व खसरा सं0	अतिक्रमण का प्रकार	कृत कार्यवाही
1	रायपुर खसरा सं0 483	ग्रमीणों द्वारा रिहायसी भवन निर्माण	अतिक्रमणकर्ताओं के विरूद्ध पत्र सं0 नौएडा/नोटिस/व0स0–9/2024/455 दिनांक 22.2.2024 के माध्यम से अन्तिम ध्वस्तीकरण नोटिस दिया गया है। ध्वस्तीकरण की प्रशानिक स्वीकृति प्राप्त करते हुए कार्यवाही की जानी प्रस्तावित है।
2	सुल्तानपुर खसरा सं0 211 व 600	ग्रमीणों द्वारा रिहायसी भवन निर्माण	पत्र सं0 नौएडा/व0प्र0–व0स0–9 /2024/1038 दिनांक 13.06.2024 के माध्यम से अन्तिम ध्वस्तीकरण नोटिस जारी किया गया है। उक्त अतिक्रमणकर्ताओं द्वारा ध्वस्तीकरण नोटिस के सम्बन्ध में अपना–अपना प्रत्यावेदन प्रस्तुत किया गया है, जिसके परीक्षण हेतु पत्रावली भूलेख विभाग को दिनांक 20.6.24 को प्रेषित की गयी है। भूलेख विभाग द्वारा परीक्षण उपरांत प्रेषित आख्यानुसार नियमानुसार कार्यवाही की जानी प्रस्तावित है।
3	सुल्तानपुर खसरा सं0 211 व 325	ग्रमीणों द्वारा रिहायसी भवन निर्माण	प्राधिकरण के विशेष कार्याधिकारी–भूलेख के द्वारा उप जिलाधिकारी–दादरी तहसीलदार–(सदर) से खसरा सं0 325 में पट्टा आबंटन के सम्बन्ध में अनुस्मारक–चतुर्थ पत्र सं0 नौएडा/भूलेख/2024/4495 दिनांक 4.6.2024 के माध्यम से आख्या चाही गयी है परन्तु उप जिलाधिकारी–दादरी से उक्त आख्या प्राप्त न होने के कारण प्रकरण का निस्तारण नही हो पा रहा है।

उक्त के अतिरिक्त यह भी अवगत कराना है कि वर्क सर्किल–9 के द्वारा कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार कोई नक्शा स्वीकृत नही किया जाता है। परियोजनाओं के निक्शे की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है।

आख्या सादर सूचनार्थ प्रेषित है।

वरिष्ठ प्रबन्धक
वर्क सर्किल–9, नौएडा

प्रतिलिपि :–

1. उप महाप्रबन्धक–(सिविल) महोदय को सादर सूचनार्थ।
2. प्रबन्धक/सम्बन्धित अवर अभियन्ता।

वरिष्ठ प्रबन्धक
वर्क सर्किल–9, नौएडा

नवीन ओखला औद्योगिक विकास प्राधिकरण

कार्यालय वरिष्ठ प्रबन्धक, वर्क सर्किल–10, सैक्टर–6, नौएडा

पत्रांक: नौएडा/व0प्र(व स–10)/2024/366

दिनांक 02-07-2024

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
ई–12/1 सैक्टर–1, नौएडा–201301

विषयः– मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन **ओ०ए० नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स** में दिनांक 02.04.2024 को पारित **आदेश के अनुपालन के सम्बन्ध में।**

सन्दर्भ– 123/एल 188/24 दिनांक 13.05.2024

कृपया उपरोक्त सन्दर्भित पत्र के माध्यम से अवगत कराया गया है कि उपरोक्त प्रकरण में मा० न्यायालय द्वारा पारित आदेश दिनांक 02.04.2024 का सारवान भाग निम्नवत है:–

1. in this original application, Applicat has raised a grievance that unauthorized and illegal construction of houses shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm- Since many of these illegal constructions are being done with top soil) the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic ipts which is giving rise to a vicious cycle- It is the allegation of the Applicant that these construction are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB)- It is also alleged the these illegal construction/colonis are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Preventiona and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells- In the OA, Applicant had given the details of places where such construction are in progress as under:

5. That illegal and unauthorized construction are also being carried out in village under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhand, Parthla Khanjarpur, Behiolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara, Ilahahaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 1500 hc of land in usurped by private builders/colenizers/real estate agents/property dealers for carrying out illegal and unauthorized construction, in Noida.

मा० राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं० 1(5) में उल्लिखित विवरण में नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। नौएडा प्राधिकरण द्वारा बिन्दु में उल्लिखित उक्त ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राईवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरुद्ध कृत कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है। जिससे मा० राष्ट्रीय हरित अधिकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय से प्रेषित की जा सके।

उक्त प्रकरण के सम्बन्ध में अवगत कराना है कि वर्क सर्किल–10 के क्षेत्रान्तर्गत ग्राम–मोमनाथल, कोण्डली व बादौली आता है। ग्राम कोण्डली का निरीक्षण किया गया निरीक्षण में पाया गया कि ग्राम कोण्डली के खसरा संख्या–166, 167, 174 व 175 नौएडा प्राधिकरण के अधिसूचित क्षेत्र में अवैध एवं अनाधिकृत निर्माण के विरूद्ध ध्वस्तीकरण नोटिस पत्रांकःनौएडा/नोटिस/व0प्र0/व0स0–10/2024/4366 दिनांक 26.03.2024 चस्पा किया गया था। प्रश्नगत के विरूद्ध थाना नॉलेज पार्क, ग्रेटर नौएडा को पत्रांकः नौएडा/व0प्र0(व0स0–10)/2024/25, दिनांक 08.04.2024 एवं नौएडा/व0प्र0(व0स0–10)/2024/115, दिनांक 02.05.2024 के माध्यम से प्रथम सूचना रिपोर्ट दर्ज कर वैधानिक कार्यवाही करने का अनुरोध किया गया था। सम्बन्धित को अन्तिम ध्वस्तीकरण नोटिस पत्रांकःनौएडा/व0प्र0/व0स0–10/24/175 दिनांक 22.05.2024 के माध्यम से चस्पा किया गया था तथा ग्राम कोण्डली के खसरा संख्या–237म, नौएडा प्राधिकरण के अधिसूचित क्षेत्र में अवैध एवं अनाधिकृत निर्माण के विरूद्ध ध्वस्तीकरण नोटिस पत्रांकःनौएडा/ व0प्र0/व0स0–10/2024/09 दिनांक 02.04.2024 चस्पा किया गया था। प्रश्नगत के विरूद्ध थाना नॉलेज पार्क, ग्रेटर नौएडा को पत्रांकः नौएडा/व0प्र0(व0स0–10)/2024/24, दिनांक 08.04.2024 एवं नौएडा/व0प्र0(व0स0–10)/2024/116, दिनांक 02.05.2024 के माध्यम से प्रथम सूचना रिपोर्ट दर्ज कर वैधानिक कार्यवाही करने का अनुरोध किया गया था। सम्बन्धित को अन्तिम ध्वस्तीकरण नोटिस पत्रांकःनौएडा/व0प्र0/व0स0–10/24/176 दिनांक 22.05.2024 के माध्यम से चस्पा किया गया था। ग्राम–बादौली तथा मोमनाथल के अन्तर्गत कोई अवैध अतिक्रमण कर कालोनी नहीं बनाई जा रही है। हिण्डन नदी एवं यमुना नदी के डूब क्षेत्र में स्थित कालोनी में कई वर्षों पूर्व से ही आबादी विकसित है। हिण्डन नदी का यह डूब क्षेत्र उ0प्र0 सिंचाई विभाग के अन्तर्गत आता है। वर्क सर्किल द्वारा ग्रामो की कालोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार का कोई भी नक्शा स्वीकृत नहीं किया जाता है। परियोजनाओं के नक्शे की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है। आख्या सादर सूचनार्थ प्रेषित है।

संलग्नकः– उपरोक्तानुसार।

02.07.2024
for वरिष्ठ प्रबन्धक
वर्क सर्किल–10, नौएडा

प्रतिलिपिः–

- उप महाप्रबन्धक (जन स्वास्थ्य/सिविल), महोदय के सादर अवलोकनार्थ।
- सम्बन्धित प्रबन्धक/अवर अभियन्ताओं को आवश्यक कार्यवाही हेतु।
- कार्यालय पत्रावली।

02.07.2024
for वरिष्ठ प्रबन्धक
वर्क सर्किल–10, नौएडा

नवीन ओखला औद्योगिक विकास प्राधिकरण
कार्यालय वरिष्ठ प्रबन्धक
जल खण्ड–प्रथम, सैक्टर–5, नौएडा।

पत्र सं0 नौएडा/व0प्र0 (जल-I)/24/382
दिनाँक : 01/07/2024

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
सैक्टर–1, नौएडा।

Office of the D.G.M.(Civil)
Diary No. 7397
Date: 01/07/2024

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0–329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में पारित आदेश के अनुपालन के सम्बन्ध में है।

सन्दर्भ :– पत्र सं0–01/एन0जी0टी0/77–4–24 दिनाँक 22.05.2024

कृपया उपरोक्त विषयक संयुक्त सचिव, औद्योगिक विकास अनुभाग–4, उ0प्र0 शासन महोदय के उपरोक्त पत्र का सन्दर्भ ग्रहण करें, जिसमें मा0 एन0जी0टी0, नई दिल्ली द्वारा Original Application No. 329/2024, Rajendra Tyagi Vs Union of India & Ors. में पारित आदेश दिनाँक 02.04.2024 नौएडा में विभिन्न बिल्डर द्वारा बनायी जा रही अवैध कॉलोनी जिसमें कोई भी उचित सीवर नेटवर्क न होने तथा साथ ही ट्यूबवैल द्वारा बिना परमिशन के निकाले जा रहे स्वच्छ जल के सम्बन्ध में अवगत कराया गया है। उक्त आदेश में नौएडा क्षेत्र के अन्तर्गत अवैध एवं अनाधिकृत निर्माण वाले ग्राम सोरखा, सर्फाबाद, गढ़ी चौखण्डी, पर्थला खंजरपुर, बहलोलपुर, सलारपुर, सुल्तानपुरा, रायपुर गैझा, नया गाँव, भंगेल, मोमनाथल, तिलवाड़ा, कोण्डली एवं बदौली अंकित किये गये हैं। उक्त पारित आदेश में आवश्यक कार्यवाही के सापेक्ष कृत कार्यवाही की आख्या चाही गयी है।

उक्त के क्रम में अवगत कराना है कि वर्तमान में नौएडा क्षेत्र के मूल आबादी के दृष्टिगत समस्त ग्राम सीवेज नेटवर्क से संचालित हैं। अवैध कॉलोनी, जो विस्तारित आबादी के अन्तर्गत हैं, वहाँ नौएडा के अधिसूचित ग्रामों में जल/सीवर से सम्बन्धित कार्य भूलेख विभाग की स्वीकृति के उपरान्त ही जल विभाग द्वारा कराया जाता है। साथ ही अवगत कराना है कि जल दोहन (बोरवैल) की अनुमति भूगर्म जल विभाग, सूरजपुर, गौतमबुद्धनगर, उ0प्र0 द्वारा ही प्रदान की जाती है।

उक्त के क्रम में आख्या सादर प्रेषित है।

वरिष्ठ प्रबन्धक
जल खण्ड–प्रथम, नौएडा।

01/07/24
वरिष्ठ प्रबन्धक
जल खण्ड–द्वितीय, नौएडा।

वरिष्ठ प्रबन्धक
जल खण्ड–तृतीय, नौएडा।

प्रतिलिपि :–
1. अपर मुख्य कार्यपालक अधिकारी (एस0पी0) महोदय को सादर अवलोकनार्थ।
2. सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvup@rediffmail.com)
3. संयुक्त सचिव, औद्योगिक विकास अनुभाग–4, लखनऊ, उ0प्र0 शासन।
4. महाप्रबन्धक (जल) महोदय को सादर सूचनार्थ।
5. उप महाप्रबन्धक (सिविल/जन स्वास्थ्य) महोदय को सादर सूचनार्थ।

वरिष्ठ प्रबन्धक
जल खण्ड–प्रथम, नौएडा।

125

कार्यालय वरिष्ठ प्रबन्धक

वर्क सर्किल–8

वाटर वर्क्स कम्पाउण्ड, सैक्टर–19, नौएडा

पत्रांकः– नौएडा/व.प्र.(व0स0–8)/2024/1135

दिनांक01.–07–2024

उत्तर प्रदेश नियंत्रण बोर्ड, नौएडा
ई–12/1 सैक्टर–1, नौएडा–201301

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भः– 123/एल 188/24 दिनांक 13.05.2024

कृपया उपरोक्त सन्दर्भित पत्र के माध्यम से अवगत कराया गया है कि उपरोक्त प्रकरण में मा0 न्यायालय द्वारा पारित आदेश दिनांक 02.04.2024 का सारवान भाग निम्नवत हैः–

1. In this original application, Applicat has raised a grievance that unauthorized and illegal construction of houses shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic ipts which is giving rise to a vicious cycle. It is the allegation of the Applicant that these construction are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Poilution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged the these illegal construction/colonis are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Preventiona and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had given the details of places where such construction are in progress as under :

5. That illegal and unauthorized construction are also being carried out in village under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhand, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpur, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 1500 he of land in usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized construction, in Noida

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1(5) में उल्लिखित विवरण में नौएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। नौएडा प्राधिकरण द्वारा बिन्दु में उल्लिखित उक्त ग्रामों व प्राधिकरण क्षेत्र के अन्तर्गत अन्य ग्रामों में कॉलोनी/कॉमर्शियल परियोजना इत्यादि विकसित किये जाने हेतु नक्शा स्वीकृत प्राईवेट बिल्डर्स की सूची तथा अवैध रूप से विकसित की जा रही परियोजना की सूची व उनके विरूद्व कृत कार्यवाही का विवरण प्रेषित करने हेतु अनुरोध किया गया है। जिससे मा0 राष्ट्रीय हरित अधिकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को सूचना ससमय से प्रेषित की जा सकें।

उक्त प्रकरण के सम्बन्ध में अवगत कराना है कि वर्क सर्किल–8 के क्षेत्रान्तर्गत ग्राम सलारपुर, गेझा, शहदरा, भंगेल आते है। उक्त सभी ग्रामों में अवैध निर्माण उनके विरूद्ध कृत कार्यवाही की आख्या निम्नवत है :–

Sr. CLERK/SA/ALE...
कृ० नियमानुसार आवश्यक कार्यवाही करें।

क्षेत्रीय अधिकारी

क.सं.	ग्राम व खसरा	अतिक्रमण का प्रकार	कृत कार्यवाही की आख्या
1	ग्राम–सलारपुर, खसरा संख्या–780	अवैध बहुमंजिला इमारत	ग्राम–सलारपुर खादर के खसरा संख्या 779 व 780 की भूमि पर श्री रवि सोनी, सिवांग ढाका, जोनी भाटी व अन्य लोगों के द्वारा वाद संख्या 876/2022, सुनील कुमार झा बनाम नौएडा में पारित एकपक्षीय आदेश दिनांक 23.05.2022 की आढ में अवैध रूप से बहुमंजिला इमारत का निर्माण किया गया/जा रहा है। उक्त अवैध/अनाधिकृत निर्माण के विरूद्ध ध्वस्तीकरण/सील करने हेतु मुख्य कार्यपालक अधिकारी महोदया द्वारा आदेश संख्या नौएडा/भूलेख/21/473, दिनांक 28.07.2021 के माध्यम से स्वीकृति प्रदत्त की जा चुकी है। वर्क सर्किल द्वारा अतिक्रमणकर्ताओं के विरूद्ध थाना सैक्टर–39 में दिनांक 07.01.2021, 19.04.2022, 24.05.2022 को एफ.आई.आर. दर्ज करने हेतु तहरीर दी जा चुकी है तथा दिनांक 20.04.2022, 26.04.2022, 11.05.2022 एवं 20.05.2022 को विषयगत खसरे से अतिक्रमण हटाने की कार्यवाही सम्पादित करायी गयी है। किन्तु अतिक्रमणकर्ता के द्वारा निरन्तर अवैध निर्माण किया जा रहा है। अतिक्रमणकर्ताओं के द्वारा किये गये निर्माण को सील किये जाने की कार्यवाही हेतु पत्रावली खण्डीय स्तर से स्वीकृति प्राप्त किये जाने हेतु डिस्पेच संख्या 169, दिनांक 03.05.2024 के माध्यम से प्रेषित की जा चुकी है।
2	ग्राम–भंगेल, खसरा संख्या–217, 225, 226, 228	अवैध बहुमंजिला इमारत	भू–माफिया/अवैध निर्माणकर्ताओं के द्वारा किये जा रहें अवैध निर्माण के विरूद्ध अतिक्रमणकर्ताओं पर थाना सैक्टर–39 में दिनांक 26.02.2024, 22.02.2024, 24.01.2024, 11.10.2023 व 04.04.2022 को एफ.आई.आर. दर्ज करने हेतु तहरीर दी जा चुकी है तथा वर्क सर्किल द्वारा पत्रांक सं0 314 दिनांक 06.02.2023 के माध्यम से खसरा सं0 225 पर अतिक्रमणकर्ताओं को वर्क सर्किल द्वारा पत्रांक सं0 1945 दिनांक 27.09.2022 के माध्यम से, खसरा सं0 226 पर अतिक्रमणकर्ताओं को वर्क सर्किल द्वारा पत्रांक सं0 1944 दिनांक 27.09.2022 के माध्यम से तथा खसरा सं0 228 पर अतिक्रमणकर्ताओं को वर्क सर्किल द्वारा पत्रांक सं0 387 दिनांक 15.02.2023 के माध्यम से अंतिम ध्वस्तीकरण नोटिस प्रेषित किये जा चुके है। उपरोक्त के दृष्टिगत प्रश्नगत खसरो पर अतिक्रमण उनमूलन की कार्यवाही एवं भवनों में रहने वाले लोगों को अपने मकान खाली किये जाने हेतु तिथि निर्धारित किये जाने हेतु पत्रावली गतिमान है।

3	ग्राम सलारपुर, खसरा संख्या–723, 724, 728–735, 745–752	अवैध बहुमंजिला इमारत	ग्राम सलारपुर के खसरा संख्या 779, व 780 से सटे भाग में खसरा संख्या 723, 724, 728, 729, 730, 731, 732, 733, 734, 735, 745, 746, 747, 748, 749, 750, 751, 752 इत्यादि नौएडा प्राधिकरण की अधिसूचित भूमि पर अनुमति प्राप्त किये बिना, अवैध एवं अनाधिकृत निर्माण/अतिक्रमण किया गया/जा रहा है। जिसमे अतिक्रमणकर्ताओं ऋर्षि अवाना, प्रदीप ठाकुर, इकबाल चौधरी व अन्य के द्वारा अवैध रूप से बहुमंजिला इमारत का निर्माण किया गया/जा रहा है। वर्क सर्किल द्वारा अतिक्रमणकर्ताओं के विरूद्ध थाना सैक्टर–39 में दिनांक 18.12.2023 को एफ.आई.आर. दर्ज करने हेतु तहरीर दी जा चुकी है तथा दिनांक 12.10.2023 एवं 16.04.2024 अतिक्रमणकर्ताओं को नोटिस प्रेषित किये जा चुके है। साथ ही वर्क सर्किल एवं भूलेख विभाग के द्वारा दिनांक 14.12.2022, 07.02.2023, 09.02.2023, 23.03.2023 को ध्वस्तीकरण की कर्यावाही सम्पादित करायी गयी है। किन्तु अतिक्रमणकर्ता के द्वारा निरन्तर अवैध निर्माण किया जा रहा है। अतिक्रमणकर्ताओं के द्वारा किये गये निर्माण को सील किये जाने की कार्यवाही हेतु पत्रावली खण्डीय स्तर से स्वीकृति प्राप्त किये जाने हेतु डिस्पेच संख्या 169, दिनांक 03.05.2024 के माध्यम से प्रेषित की जा चुकी है।

उक्त के अतिरिक्त यह भी अवगत कराना हे कि वर्क सर्किल–8 के द्वारा कॉलोनी/कॉमर्शीयल परियोजना इत्यादि विकसित किये जाने हेतु किसी प्रकार का कोई नक्शा स्वीकृत नही किया जाता है। परियोनाओं के नक्शों की स्वीकृति नौएडा के नियोजन विभाग द्वारा की जाती है।

आख्या सादर सूचनार्थ प्रेषित है।

d.07.24

वरिष्ठ प्रबन्धक
वर्क सर्किल–8, नौएडा

प्रतिलिपिः–

- उप महाप्रबन्धक (सिविल) महोदय को सादर सूचनार्थ।
- सम्बंधित प्रबन्धक/सहा. प्रबन्धक/अवर अभियन्ता को उनकी आख्या के कम में।

वरिष्ठ प्रबन्धक
वर्क सर्किल–8, नौएडा

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में उल्लिखित ग्रामों में विकसित हो रही आवासीय कॉलोनियों के निर्माण कार्यो के सम्बन्ध में स्थलीय निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में उल्लिखित ग्रामों में विकसित हो रही आवासीय कॉलोनियों के निर्माण कार्यो के सम्बन्ध में स्थलीय निरीक्षण दिनांक 02.07.2024 को किया गया। निरीक्षण आख्या निम्नवत् है–

1. **ग्राम–रायपुर खादर, सेक्टर–126, नोएडा**– निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 126, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

2. **ग्राम–सुल्तानपुर, सेक्टर–128, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 128, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

3. **ग्राम–कोण्डली, सेक्टर–149, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 149, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

4. **ग्राम–मोमनाथल, सेक्टर–150, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 150, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

5. **ग्राम–बादौली, सेक्टर–154, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 154, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

6. **ग्राम–शहादरा, सेक्टर–141, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 141, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर प्लाटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

7. **ग्राम–नयागॉव, सेक्टर–88, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 88, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

8. **ग्राम–गढ़ी चौखण्डी, सेक्टर–121, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 121, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर निजी प्लाटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

9. **ग्राम–बहलोलपुर, सेक्टर–65, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 65, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर प्लाटिंग कर बड़ी मात्रा में निजी

आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

10. **ग्राम–भंगेल सेक्टर–82, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 82, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के बीच भंगेल एलीवेटेड रोड का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

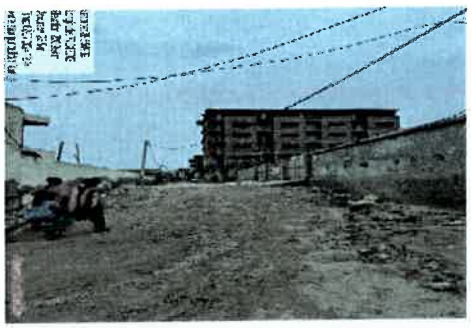
11. **ग्राम–परथला खंजरपुर, सेक्टर–122, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 122, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

12. **ग्राम–सोरखा, सेक्टर–115, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 115, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के निवासियों

द्वारा अपनी निजी जमीन पर घर बनाने का कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

13. **ग्राम–सर्फाबाद, सेक्टर–73, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 73, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के मार्किट क्षेत्र में एक कॉमर्शियल बिल्डिंग का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–

14. **ग्राम–सलारपुर, सेक्टर–100, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 100, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम में 3 से 4 मंजिल की आवासीय मल्टीस्टोरी बिल्डिंग का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ संलग्न है–



15. **ग्राम–गेझा, सेक्टर–93, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 93, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम

वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है।

16. **ग्राम इलाहबास, सेक्टर–86, नोएडा**–निरीक्षण के दौरान पाया गया कि उक्त ग्राम नोएडा प्राधिकरण के सेक्टर 88, नोएडा के अन्तर्गत आच्छादित है तथा उक्त ग्राम में कोई सामूहिक आवासीय कॉलोनी विकसित होती हुई नही पायी गयी। निरीक्षण के दौरान ग्राम वासियों से वार्ता की गयी, ग्राम वासियों द्वारा अवगत कराया गया कि उनके ग्राम के मध्य कोई सामूहिक आवासीय कॉलोनी विकसित नही की जा रही है, परन्तु ग्राम के क्षेत्र के अन्तर्गत पुस्ता पार हिण्डन डूब क्षेत्र में कृषि भूमि पर प्लाटिंग कर बड़ी मात्रा में निजी आवासीय मकान बनाये गये है, जिनमें लोग निवास कर रहे है।

17. **ग्राम तिलवाड़ा, सेक्टर टेकजोन, ग्रेटर नोएडा**– उक्त ग्राम क्षेत्रीय कार्यालय, ग्रेटर नोएडा क्षेत्रान्तर्गत आच्छादित है।

05/07/2024
(पूर्णादित्य प्रताप सिंह)
सहायक पर्यावरण अभियन्ता

05/07/2024
(किशन सिंह)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः–288/L-143/24 दिनांकः– 03-07-2024

सेवा में,

अधिशाषी अभियन्ता,
सिचाई विभाग,
गौतमबुद्ध नगर।

विषयः–मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 नं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन इण्डिया ऑफ अदर्स में दिनांक 02.04.2024 को निम्न आदेश पारित किया गया है–

".....1. In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle. It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board (UPPCB). It is also alleged that these illegal constructions/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and without NOC to draw water from tubewells. In the OA, Applicant had given the details of places where such constructions are in progress as under: "xxx .....xxx.....xxx

3. That several dozen private unscrupulous, fly-by-night builders, property dealers and land mafia are illegally plotting, developing unauthorized and illegal colonies/townships/villas/shops and constructing apartments/flats on a massive scale in several villages of Greater Noida, including, but not limited to Sadullapur, Accheja, Dhoom Manikpur, Jaan Samana, Roja Jalalpur, Roja Yakubpur, Khairpur Gurjar, Vaidpura, Saini, Sunpura, KheriBhanauta, Milak Lacchi, Patwadi, Bisrakh, Khera Dharampura, Chhapraula, Dujana, Chitehera, KheraDharampura, Chipyana, Jalpura, Kulesra, Roja Yakubpur, Shahberi, Itehera, Haibatpur, Habeebpur, Satyana, Khera Chauganpur, Girdharpur, Deri Skanar, Deri Maccha, Badalpur, Bambawad, Mahawad, Surajpur, Dewla, Roopvaas, Shyorajpur, Makoda, Tilapta, Ropvaas, Bodaki, Bil-Akbarpur, Ghori Bacchera, Deri Maccha, Khodna Kurd, Aamka, Lakhnaavli, Birondi, Bironda, Dhadha, Daabra, Ajayabpur and Dadri villages of Greater Noida. The lands on which such illegal and unauthorized constructions are being carried out are highly fertile arable farmlands, on which agriculture/farming has been traditionally practiced by the locals. More than 20000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Greater Noida alone. (Geo-tagged photographs showing the expanse and extent of illegal and unauthorized constructions carried out in villages of Greater Noida and Noida are annexed herewith and marked as ANNEXURE A-1)

4. That M/s Ghaziabad Developers & Builders, Bhagwati Developers as well as other Project Proponents are constructing/developing Dwarka City Colony (on the erstwhile Plot of Samtel Colour Picture Tubes, in Chhapraula village, along GT. Road, in Greater Noida, Gautam Buddh Nagar), Samtel Enclave (on the erstwhile Plot of Samtel Colour Picture Tubes, in Chhapraula village, along GT. Road, in Greater Noida, Gautam Buddh Nagar) and Sahara Enclave/City (on G.T. Road).

5. That illegal and unauthorized constructions are also being carried out in villages under Noida, including, but not limited to Sorkha, Sarfabad, Garhi Chowkhandi, Parthla Khanjarpur, Behlolpur, Salarpur, Sultanpuir, Raipur, Gejha, Naya Gaon, Shahdara, Ilahabaas, Bhangel, Momnathalpur, Tilwara, Kondli and Badauli. More than 15000 ha of land is usurped by private builders/colonizers/real estate agents/property dealers for carrying out illegal and unauthorized constructions, in Noida."

2. Learned Counsel appearing for the Applicant, during the course of argument, has referred to Annexure A-3, the response given by UPPCB disclosing that no information as per office record is available in respect of these developers/developments. He has also referred to the photographs which are enclosed as Annexure A-1 (page 36 onward) and has submitted that these are all illegal constructions without requisite permission under the environmental laws.

3. The OA raises substantial issue relating to compliance of the environmental norms.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 08.07.2024..."

मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के बिन्दु सं0 1 (5) में उल्लिखित विवरण नोएडा प्राधिकरण कार्यक्षेत्र से सम्बन्धित है। मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में इस कार्यालय के प्राधिकृत अधिकारियों द्वारा उल्लिखित ग्रामों का निरीक्षण किया गया।

निरीक्षण के दौरान संज्ञान में आया कि ग्राम ग्राम–शहादरा, सेक्टर–141, नोएडा, ग्राम–गढ़ी चौखण्डी, सेक्टर–121, ग्राम–बहलोलपुर, सेक्टर–65, नोएडा में हिण्डन डूब क्षेत्र में अवैध अतिक्रमण/मकानो का निर्माण किया गया है। नोएडा प्राधिकरण द्वारा अवगत कराया गया है कि डूब क्षेत्र सिचाई विभाग के अन्तर्गत आता है। अतः उपरोक्त वर्णित गॉव से सम्बन्धित डूब क्षेत्र में अपने स्तर से कार्यवाही करने एवं कृत कार्यवाही इस कार्यालय को अवगत कराने का कष्ट करें। जिससे सूचना ससमय में मा0 राष्ट्रीय हरित अधिकरण को प्रेषित की जा सके।

मा0 राष्ट्रीय हरित अधिकरण में प्रकरण की अग्रिम सुनवाई दिनांक 08.07.2024 को नियत है।

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपिः–निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. अपर मुख्य कार्यपालक अधिकारी (SK), नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी. सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ

संख्या– E-7918/ /C-2/सामान्य नोडल-347/2016 दिनांक– 18-4-16

समस्त नियंत्रक अधिकारी,
"बोर्ड" मुख्यालय/
समस्त क्षेत्रीय अधिकारी/
समस्त क्षेत्रीय अधिकारी(प्रभारी),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड

दिनांक–29 मार्च, 2016 को सम्पन्न बोर्ड की 96वीं बैठक की कार्यसूची संख्या–96.04 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–18(1) (बी) के अंतर्गत सभी औद्योगिक इकाईयों को लाल श्रेणी/नारंगी श्रेणी/हरी श्रेणी/सफेद श्रेणी में विभाजित करने हेतु पारित आदेश दिनॉक 07–03–2016 के अनुपालन में श्रेणीवार व्यवस्था को बोर्ड में अंगीकृत करने के संबंध में प्रस्ताव प्रस्तुत किया गया था, जिस पर बोर्ड द्वारा अनुमोदन प्रदान कर दिया गया है।

बोर्ड द्वारा अनुमोदित उक्त प्रस्ताव की छायाप्रति, सूची सहित इस निर्देश के साथ सलग्न कर प्रेषित की जा रही है कि वर्णित उक्त निर्णय के अनुसार अग्रिम कार्यवाही किया जाना सुनिश्चित करें।

संलग्नकः– यथोपरि।

(एस0 बी0 यादव)
सदस्य सचिव

पृ0सं0 एवं दिनॉक उपरोक्त

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवकाही हेतु प्रेषित–

1– प्रमुख सचिव, पर्यावरण विभाग, उ0प्र0शासन के निजी सचिव।
2– अध्यक्ष महोदय के निजी सहायक।
3– श्री प्रदीप शर्मा, वेब मास्टर को सूची बोर्ड की वेबसाइट पर अपलोड किये जाने हेतु।
4– गार्ड फाईल।

(एस0आर0 सचान)
मुख्य पर्यावरण अधिकारी (प्रशा0)

Table G-1: Final Summary Table Red , Orange, Green and White Categories of Industries (16-01-16)

Sl No.	Original Categorization	Initial Nos.	Addition by Splitting into further classes	Deletion/ Shifting to foot-note due to vague term / Merger / other reasons	Re-categorization to Red	Re-categorization to Orange	Re-categorization to Green	Re-categorization to White	Check
		1	2	3	4	5	6	7	(1+2) = (3 to 7)
1	Red	85	11	7	60	26	3	Nil	96=96
2	Orange	73	2	3	Nil	51	19	2	75=75
3	Green	86	Nil	3+2=5	Nil	6	41	34	86=86
Final Categorization		244	13	15	60 (Red)	83 (Orange)	63 (Green)	36 (White)	257 =257 (Total categories including in foot-note)

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	**R-R**	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	**R-R**	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	**R-R**	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	**R-R**	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	**R-R**	Mainly air polluting. Air pollution score is normalized to 100.

7.	39	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)	10	-	10	25	-	25	10	62.5	**R-R**	i. Mainly air polluting. Air pollution scores are normalized to 100. ii. Lead Acid Battery manufacturing consists of various stages which broadly involve (after producing or receiving lead oxide): Paste Mixing , Grid Casting , Grid Pasting & Curing , Hydro-setting, parting & enveloping , Stacking, grouping & inter-cell welding , Formation. iii. Exposure of workmen to lead during all or any of the processes outlined above exceeds the prescribed standards if appropriate equipment in this respect is not installed at any Battery Manufacturing Unit. iv. All of the above processes, some more than others, involve release of lead particles or fumes into the environment. Pollution from the above processes can be grouped into two possible types, viz: (a) Lead Oxide becomes airborne and there is Particulate Pollution (b) Fumes are generated and there is Gaseous Pollution
8.	62	Phosphate rock processing plant	30	-	30	20	-	20	-	62.5	**R-R**	i. The separation of phosphate rock from impurities and non-phosphate materials for use in fertilizer manufacture consists of beneficiation, drying or calcining at some operations, and grinding. Phosphate rock from the mines is first sent to beneficiation units to separate sand and day and to remove impurities. Steps used in beneficiation depend on the type of rock. ii. The water & air pollution scores are normalized to 100.

9.	66	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]	10	-	10	15	10	25		62.5	**R-R**	1. Mainly air polluting. It uses a mixture of biomass (agro based) and coal (< 10 %) as a fuel. Almost, round the year operation. 2 . In case of DG sets of 5 MVA & more and emissions of SO2 will take place due to use of liquid fuel. Air pollution score will be =20 + 10 = 30, Normalized score will be 75. 3. In case of 'Waste to Energy Plants' , water will be used for cooling and air score will be - 30+10 = 40.
10.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,	30	-	30	25	-	25	10	65	**R-R**	All the three types of pollutants are expected.
11.	67	Processes involving chlorinated hydrocarbons	30	-	30	20	-	20	15	65	**R-R**	Chlorinated hydrocarbons are used in the manufacture of insecticides, pesticides and organo chloro pesticides. Effluents & emissions are toxic in nature.
12.	74	Sugar (excluding Khandsari)	20	10	30	15	10	25	10	65	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Sugar mills generate all sorts of pollution problems.
13.	22	Fibre glass production and processing (excluding moulding)	-	-	-	20	-	20	20	67	**R-R**	i. The use of styrene in most methods of fiberglass production causes hazardous air pollution that is harmful to breathe at excessive levels. ii. It is mainly air polluting & HW generating industry. The air pollution & HW scores are normalized to 100. iii. In case of lead containing glass, the score of A1 will be 25 and final normalized score will be 75 and shall be categorized as Red.
14.	23	Fire crackers manufacturing and bulk storage facilities	-	-	-	20	-	20	20	67	**R-R**	i. This is the normalized score based on air pollution & HW generation. ii. Various hazardous chemicals are used in the manufacturing process. iii. These chemicals are namely Potassium Nitrate , Potassium per-chlorate, Barium Nitrate, Aluminium compounds, Copper Chloride etc.

												iv. These chemicals are highly hazardous and cause serious diseases among the workers. especially ability of blood to carry oxygen leading to headaches, methemoglobinemia and kidney problems , skin problems, thyroid metal fume etc.
15.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	-	-	-	30	0	30	10	67	R-R	Mainly air polluting and hazardous waste generating. Air & HW pollution scores are jointly normalized to 100.
16.	47	Milk processes and dairy products(integrated project)	20	10	30	20	5	25	-	68.75	**R-R**	i. Water as well as air polluting due to use of boilers. ii. Water & air pollution scores are normalized to 100.
17.	63	Phosphorous and its compounds	30	-	30	25	-	25	-	68.75	**R-R**	Water pollution & air pollution containing compounds of phosphorous are expected
18.	61	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)	20	10	30	15	10	25	0	68.75	**R-R**	Mainly water & air polluting . Water & air pollution scores are normalized to 100.
19.	13	Coke making , liquefaction, coal tar distillation or fuel gas making	30	-	30	20	-	20	20	70	**R-R**	It is a kind of petrochemical industry.

20.	41	Manufacturing of explosives, detonators, fuses including management and handling activities	30	-	30	20	-	20	20	70	**R-R**	i. Explosives manufacture and use contribute some measure of hazardous waste to the environment. ii. Nitroglycerin produces several toxic byproducts such as acids, caustics, and oils contaminated with heavy metals. These must be disposed of properly by neutralization or stabilization and transported to a hazardous waste landfill. iii. The use of explosives creates large amounts of dust and particulate from the explosion, and, in some cases, releases asbestos, **lead,** and other hazardous materials into the atmosphere.
21.	45	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)	30	-	30	25	-	25	15	70	**R-R**	i. The process may cause considerable emissions of volatile organic compounds (VOC). VOC contribute to the creation of ozone in the lower layers of the atmosphere (photochemical air pollution) and can present danger to health. ii. Dust and odour may also be a problem. iii. Washing of vessels will contribute waste-waters. iv. Large quantity of HWs are also produced.
22.	56	Organic Chemicals manufacturing	30	-	30	20	-	50	20	70	**R-R**	Such types of industrial sectors generate all sorts of pollution.
23.	1	Airports and Commercial Air Strips	20	10	30	-	-	-	10	75	**R-R**	i. The Airports are generating mainly the waste-waters. ii. This is the water pollution normalized score for airports having discharge more than 100 KLD. iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category. iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category (score - 58.33).
24.	3	Asbestos and asbestos based industries	-	-	-	30	-	30	10	75	**R-R**	i. This is mainly air polluting industry. ii. Final score is based on air pollution score only. iii. Asbestos is carcinogenic and banned in many countries.
25.	5	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	30	-	30	-	-	-	10	75	**R-R**	i. Standards prescribed for Inorganic Chemicals are adopted. ii. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.

												iii. Water pollution score normalized to 100 is undertaken. iv. The earlier Red category industrial sector namely "Hydrocyanic acid and its derivatives " is also merged under this industrial sector.
26.	7	Cement	-	-	-	20	10	30	-	75	**R-R**	This is mainly air polluting industry & hence normalized air pollution score.
27.	9	Chlorates, per-chlorates & peroxides	30	-	30	-	-	-	-	75	**R-R**	i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken.
28.	10	Chlorine, fluorine, bromine, iodine and their compounds	30	-	30	-	-	-	-	75	**R-R**	i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken.
29.	16	Dyes and Dye- Intermediates	30	-	30	20	5	25	20	75	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
30.	26	Health-care Establishment (as defined in BMW Rules)	20	10	30	-	-	-	-	75	**R-R**	i. Mainly water polluting. ii. The water pollution score is normalized to 100 & valid for Hospitals having total waste-water generation > 100 KLD. iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the waste-water generation. iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category.
31.	29	Hotels having overall waste-water generation @ 100 KLD and more.	20	10	30	15	-	15	-	75	**R-R**	i. Mainly water polluting. Small boiler may be installed. ii. The water pollution score is normalized to 100 & valid for Hotels having waste-water generation > 100 KLD. iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal / oil fired boiler , the pollution score will be 35/40 & are categorized as Orange. iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and

												having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	**R-R**	All the three types of pollutants are generated.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	**R-R**	All the three types of pollutants are expected.
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	**R-R**	Highly water polluting & obnoxious air polluting.
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	**R-R**	Both air and water polluting. Score is normalized with air & water pollution.

36.	52	Nuclear power plant	10	-	10	30	-	30	15	75	**R-R**	i. Mainly air polluting due to incinerator. Others - cooling water. ii. Air pollution score is normalized to 100.
37.	58	Pesticides (technical) (excluding formulation)	30	-	30	25	-	25	20	75	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
38.	64	Photographic film and its chemicals	30	-	30	-	-	-	-	75	**R-R**	i. Silver salts and other chemicals are used in preparation. Slight quantity of effluents is generated. ii. Water pollution scores are normalized to 100.
39.	68	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers	20	10	30	-	-	-	10	75	**R-R**	i. Mainly water polluting industry . Water is used in the washing of locomotives, road transport vehicles during servicing. ii. This score is valid for those Centers having discharge more than 100 KLD. iii. Service Centers having waste-water generation < 100 KLD, the normalized score will be =(100*20)/40= 50.
40.	84	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	30	10	40	15	-	15	20	75	**R-R**	In this sector all sorts of pollution are generated.
41.	8	Chlor Alkali	30	10	40	20	10	30	10	80	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Chlor-alkali units are having different section like NaOH, Cl2, SBP etc which are having toxic effluents. Additionally , fuel consumption is also on higher-side.
42.	70	Ship Breaking Industries	30	-	30	30	-	30	20	80	**R-R**	i. The ship-breaking industry creates numerous hazards for the coastal and marine environment. ii. Ship-breaking releases a large number of dangerous pollutants, including toxic waste, oil, poly-chlorinated biphenyls, and heavy metals, into the waters and sea bed. iii. While most of the oil is removed before a ship is scrapped, sand used to mop up the remaining oil is thrown into the sea. High concentrations of oil and grease are then found in the coastal waters, choking marine life.

												iv. Solid waste strewn on the shore, 45 tonnes on any given day according to a study by the Central Pollution Control Board, also finds its way into the sea. v. Adding to the stress on coastal waters, the organic load from the thousands of workers living in cramped conditions with little or no sanitary facilities results in unacceptably high levels of BOD.
43.	53	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)	30	-	30	-	-	-	20	83	**R-R**	i. Mainly water polluting & hazardous waste generating. ii. The water pollution & HW generation scores are normalized to 100.
44.	36	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing	30	-	30	-	-	-	20	83	**R-R**	Mainly water polluting & toxic hazardous waste generating industry. Scores are normalized to 100.
45.	80	Tanneries	30	-	30	-	-	-	20	83	**R-R**	Mainly water polluting & hazardous waste generating industry. Scores are normalized to 100.
46.	65	Ports and harbour, jetties and dredging operations	30	10	40	15	10	25	20	85	**R-R**	This category contain all sorts of pollution.
47.	77	Synthetic fibers including rayon ,tyre cord, polyester filament yarn	30	10	40	25	10	35	10	85	**R-R**	This sector generates all sorts of pollution problems.
48.	81	Thermal Power Plants	30	10	40	20	10	30	15	85	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. TPP generate all sorts of pollution problems.
49.	71	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts	25	10	35	-	-	-	-	87.5	**R-R**	Mainly water polluting and obnoxious odour generating industry. The water pollution score is normalized to 100
50.	2	Aluminium Smelter	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. This sector is generating all sorts of pollution i.e. air, water and HW.
51.	12	Copper Smelter	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Copper Smelters contain all sorts of

												pollution.
52.	20	Fertilizer (basic) (excluding formulation)	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Generates all sorts of pollution.
53.	37	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
54.	61	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)	25	10	35	25	10	35	20	90	**R-R**	Waste paper based Pulp & Paper mills with bleaching process generate all sorts of pollution.
55.	85	Zinc Smelter	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Zinc smelter generates all sorts of pollution problems.
56.	55	Oil Refinery (mineral Oil or Petro Refineries)	30	10	40	25	10	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
57.	59	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)	30	10	40	25	10	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution. iii. The earlier red category industrial sector namely "Processing of Emulsions of Oil & Water " is merged with this industrial sector.
58.	60	Pharmaceuticals	30	10	40	30	5	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
59.	61	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)	30	10	40	25	10	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Large /Small Agro based Pulp & Paper mills contribute all sorts of pollution problems.
60.	15	Distillery (molasses / grain / yeast based)	30	10	40	-	-	-	-	100	**R-R**	Mainly water polluting industry. Final score is the normalized water pollution score.

Note :

i. *Under the column Revised Category, the full forms of the abbreviations are as follows :*
   a. *R-R means original category was Red and revised category is also Red*
   b. *R-O means original category was Red and revised category is Orange*
   c. *O-O means original category was Orange and revised category is also Orange*
   d. *O-G means original category was Orange and revised category is Green*
   e. *O-W means original category was Orange and revised category is White*
   f. *G-O means original category was Green and revised category is Orange*
   g. *G-G means original category was Green and revised category is also Green*
   h. *G-W means original category was Green and revised category is White*

ii. *There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :*

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	14	Common treatment and disposal facilities(CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)	R	i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities. ii. In case of CETP , the categorization will depend upon the category of member industries being served.
2	18	Processing of Emulsions of Oil & Water		It is a part of Petrochemical industries. Transferred and merged with the industrial sector namely 'Petrochemicals' at Sl. No. 54.
3	27	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)	R	Most of the pollution generating processes / operations under this category are similar to the industry category namely "Automobile Manufacturing (integrated facilities)" at Sl . No. 1 and may be referred accordingly.
4	30	Hydrocyanic acid and its derivatives	R	Have been merged with the red category industrial sector namely " Basic chemicals and electro chemicals and its derivatives including manufacturing of acid " at Sl. No. 24
5	32	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex	R	The classification will depend upon the category(ies) of the industries operating / proposed to be permitted in the area. In this context, guidelines prescribed in EIA Notification, 2006 shall be followed.
6	33	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane , ethane, propane	R	These gases are generally secondary products and produced alongwith other main products. To be classified as per the main parent plant.
7	69	Reprocessing of used oils & waste oils	R	i. The industry generates mainly the air pollution and oil bearing hazardous wastes. The normalized (air pollution & HW generation score is 58.33. ii. To be deleted as already covered under HW Recyclers / Re-processors (Used oils / Waste Oils) under Orange Category

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	**Industry Sector**	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and ladoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	**G-O**	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	**G-O**	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	**G-O**	Waste-waters containing TDS and emissions of H_2SO_4 are generated.

10.	45	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	20	--	20	15	--	15	--	43.75	O-O	Both air and water pollution are generated.
11.	55	Printing or etching of glass sheet using hydrofluoric acid	15	--	15	20	--	20	--	43.75	O-O	Both air and water pollution are generated.
12.	65	Silk screen printing, sari printing by wooden blocks	20	--	20	15	--	15	--	43.75	O-O	Wash-water and PM emissions from boilers .
13.	76	Synthetic detergents and soaps(excluding formulation)	20	-	20	15	-	15	-	43.75	R-O	i. This is the score for units having generation of waste-waters less than 100 KLD. ii. The units having waste-water generation more than 100 KLD will become mainly water polluting and accordingly normalized water pollution score will be 75 and be categorized as Red.
14.	71	Thermometer manufacturing	15	--	15	20	--	20	--	43.75	O-O	Process - making glass bulb, forming reservoir in the glass tube for fluid, inserting fluid, scale marking. Use of fuel to heat the glass tubes and hydrofluoric acid to seal the scaling. Small quantities of spent acids are generated.
15.	14	Cotton spinning and weaving (medium and large scale)	--	--	--	15	--	37.5	10	47.5	O-O	Mainly air polluting industry. Sources of air pollution (PM) are the fine particles of cotton from spinning process. Air pollution score is normalized to 100.
16.	1	Almirah, Grill Manufacturing (Dry Mechanical Process)	--	--	--	20	--	20	--	50	O-O	Air pollution due to spray painting (emissions of VOCs). Units without painting operations shall be categorized as White.

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	--	--	--	20	--	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO2, PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	--	20	20	--	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	--	20	15	--	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	--	--	--	20	--	20	--	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	--	20	20	--	20	--	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

23.	11	Coal washeries	15	10	25	15	-	15	-	50	R-O	i. Wet washeries are mainly water polluting industry generating effluents which are having inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated. ii. Water & air pollution scores are jointly normalized to 100.
24.	16	Dairy and dairy products (small scale)	20	--	20	20	--	20	--	50	O-O	Water and air polluting both.
25.	18	DG set of capacity >1MVA but < 5MVA	--	--	--	20	--	20	--	50	O-O	Mainly air polluting . air pollution score is normalized to 100.
26.	17	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization	-	-	-	20	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	50	R-O	i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge < 100 KLD. ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.
28.	21	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	i. Mainly air polluting. ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.

												iii. For lead, the normalized air pollution score will be = (100*25)/40= 62.5 and is categorized as Red. iv. For Induction Furnace clubbed with AOD furnace – separate calculation shall be made based on the capacity of the furnaces. In such industries, the molten metal from induction furnace is transferred to AOD furnace where other metals like manganese and nickel are added to get the metal of desired constituents. The lime and silicon are also added for reduction of the metal oxides to the base metal. the normalized air pollution score will be = (100*25)/40= 62.5 and is categorized as Red.
29.	26	Fertilizer (granulation / formulation / blending only)	--	--	--	20	--	20	--	50	O-O	Air polluting.
30.	27	Fish feed, poultry feed and cattle feed	--	--	--	20	--	20	--	50	O-O	Obnoxious odour , H2S etc. AP score is normalized to 100
31.	28	Fish processing and packing (excluding chilling of fishes)	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

32.	31	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)	--	--	--	20	--	20	--	50	O-O	Heating furnace. Mainly air polluting.
33.	32	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of Benzene, HC are expected.
34.	33	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of SO2 are expected.
35.	35	Gravure printing, digital printing on flex, vinyl	20	--	20	20	--	20	10	50	O-O	Waste waters , emissions of VOCs
36.	36	Heat treatment using oil fired furnace (without cyaniding)	--	--	--	20	--	20	--	50	O-O	Mainly air polluting and noise generating. AP Score is normalized to 100.
37.	28	Hot mix plants	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution scores are normalized to 100.
38.	37	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	20	--	20	20	--	20	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
39.	38	Ice cream	20	--	20	20	--	20	--	50	O-O	Wash-water and boilers / oven for pasteurization.
40.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues	-	-	-	20	0	20	0	50	R-O	Mainly air polluting. Air pollution score is normalized to 100
41.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in	10	-	10	20	-	20	10	50	R-O	Mainly air polluting.

		dispersible form,, Slags from copper processing for further processing or refining „ Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" „ Jelly filled Copper cables „ Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from ,,										
42.	35	Industry or processes involving foundry operations	-	-	-	20	-	20	-	50	R-O	i. This score is valid for the foundries having capacity < 5 MT/hr as such units require the coal/coke @ < 500 kg/hr. ii. The units having capacity of 5 MT/hr and more, the coal/coke consumption will be more than 500 kg/hr and the normalized score will be 62.5 and classified accordingly as Red.
43.	40	Lime manufacturing (using lime kiln)	-	-	-	20	-	20	-	50	R-O	Mainly air polluting
44.	41	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.

45.	42	Manufacturing of glass	10	-	-	20	-	20	-	50	R-O	i. Mainly air polluting (melting at 1500ºC and refining . ii. In case of lead glass , the score of A1 will be 25 and accordingly the normalized scores will be 62.5 i.e. Red .
46.	43	Manufacturing of iodized salt from crude/ raw salt	12	--	12	20	--	20	--	50	O-O	Boiling in Evaporators (multiple effect evaporators), centrifuging, iodization with KIO3 mixing . Mainly air polluting. Air pollution score is normalized to 100.
47.	42	Manufacturing of mirror from sheet glass	--	--	--	20	--	20	--	50	O-O	Evaporator & furnace for heating the metal to be applied as reflector on mirror. Mainly air polluting.
48.	44	Manufacturing of mosquito repellent coil	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Toxic fumes are expected.
49.	46	Manufacturing of Starch/Sago	25	-	25	15	-	15	-	50	R-O	i. Water and air polluting industry. Boiler is used for steam generation. ii. Water & air pollution scores are normalized to 100
50.	46	Mechanized laundry using oil fired boiler	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.
51.	47	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	--	--	--	20	--	20	--	50	O-O	1. Mainly air polluting. Boiler as well as VOCs from use of adhesives. 2. Without boiler, it will be a Green category industry.
52.	50	New highway construction project	-	-	-	20	-	20	-	50	R-O	Mainly air polluting project.

53.	51	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products	20	-	20	15	5	20	-	50	R-O	i. Both air and water polluting. Score is normalized with air & water pollution. This score is valid for industries having waste-water generation < 100 KLD. ii. For the units having waste-water generation > 100 KLD the , normalized score would be 62.5 and categorized as Red.
54.	49	Paint blending and mixing (Ball mill)	20	--	20	20	--	20	10	50	O-O	Both air and water pollution are generated.
55.	62	Paints and varnishes (mixing and blending)	20	0	0	20	0	20	0	50	**G-O**	Waste-waters as well as fumes of VOCs due to solvents, pigments, varnishes.
56.	51	Ply-board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)	0	--	0	20	--	20	--	50	O-O	Mainly air polluting because of use of boiler. AP score is normalized to 100
57.	52	Potable alcohol (IMFL) by blending, bottling of alcohol products	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
58.	54	Printing ink manufacturing	20	--	20	20	--	20	--	50	O-O	1. Pigments, binders and solvents are used. 2. Boiler is also used. 3. Emissions of VOCs take place.
59.	70	Printing press	20	0	20	20	0	20	0	50	**G-O**	Colored waste-waters containing dyes and VOC emissions are generated.
60.	59	Reprocessing of waste plastic including PVC	20	--	20	20	--	20	--	50	O-O	Large quantities of wash-water and fugitive emissions are generated.
61.	61	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	20	--	20	--	50	O-O	Mainly air polluting. Air pollution score is normalized to 100. Others - cooling water and recyclable waste oils etc. are generated.
62.	67	Spray painting, paint baking, paint shipping	--	--	--	20	--	20	10	50	O-O	Mainly air polluting. Emissions of VOCs and HC are generated.

63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Tephlon based products	0	0	0	20	0	20	0	50	**G-O**	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	50	O-O	Mainly air polluting . Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

73.	21	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale	30	--	30	15	--	15	10	55	O-O	Water and air polluting both.
74.	50	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	20	--	20	20	--	20	15	55	O-O	i. All sorts of pollution are generated. ii. R&D activities are to be shifted to Red category.
75.	78	Synthetic resins	20	-	20	20	-	20	15	55	R-O	All sorts of pollution are generated.
76.	79	Synthetic rubber excluding molding	20	-	20	20	-	20	15	55	R-O	i. Most synthetic rubber is created from two materials, styrene and butadiene. Both are currently obtained from petroleum. ii. Process is similar to a part of Petrochemical plants.
77.	9	Cashew nut processing	25	--	25	20	--	20	--	56	O-O	Normal water and air polluting.
78.	12	Coffee seed processing	25	--	25	20	--	20	--	56	O-O	Normal water & air polluting industry.
79.	57	Parboiled Rice Mills	25	-	25	20	-	20	-	56	R-O	i. Rice Mills are generating both air and water pollution. Waste-waters are having high strength in respect of BOD. ii. This is the normalized air & water pollution score for units having waste-water generation < 100 KLD and fuel consumption less than 12 MTD. iii. For units having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both , the unit shall be classified as Red.

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	i. Raw material is polyurethane, latex etc. ii. Emissions of VOCs and HAPs. CH3Cl2 and similar compounds as blowing agents. iii. Outdated raw materials and spoiled slots are discarded as HW.
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil – As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO2, CO, NOx are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

i. Under the column Revised Category, the full forms of the abbreviations are as follows :

a. R-R means original category was Red and revised category is also Red

b. R-O means original category was Red and revised category is Orange

c. O-O means original category was Orange and revised category is also Orange

d. O-G means original category was Orange and revised category is Green

e. O-W means original category was Orange and revised category is White

f. G-O means original category was Green and revised category is Orange

g. G-G means original category was Green and revised category is also Green

h. G-W means original category was Green and revised category is White

ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:

Sl No.	*Original Sl No.*	*Industry Sector*	*Original Category*	*Remarks*
1	*24*	*Excavation of sand from the river bed (excluding manual excavation)*	*O*	*Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.*
2	*39*	*Infrastructure Development Project*	*O*	*Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification , 2006.*
3	*53*	*Power press*	*O*	*Very vague term hence deleted. Such types of general engineering units have already been covered.*

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	**Industry Sector**	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	**G-G**	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	--	10	--	--	--	--	25	**G-G**	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	--	10	--	--	--	--	25	**O-G**	Mainly extrusion process involving Cooling water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	--	10	10	--	10	--	25	**G-G**	Small quantities of waste-water and minor

												PM emissions are generated.
9.	17	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)	--	--	--	10	--	10	--	25	**G-G**	This score is valid with Small gas / electricity operated oven / furnace for making glue.
10.	18	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from cutting operations.
11.	19	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from mixing operations.
12.	20	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)	--	--	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions.
13.	11	Chilling plant, cold storage and ice making	10	--	10	--	--	--	--	25	**O-G**	Cooling water recirculation only.
14.	13	Coke briquetting (sun drying)	--	--	--	10	--	10	--	25	**O-G**	Mainly air polluting industry. Sources of air pollution (PM) are pulverizes and mixers. Air pollution score is normalized to 100.
15.	28	Cotton spinning and weaving (small scale)	--	--	--	10	--	10	--	25	**G-G**	Minor PM emissions from spinning process.
16.	17	Dal Mills	--	--	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM.

17.	29	Decoration of ceramic cups and plates by electric furnace	--	--	--	10	--	10	--	25	**G-G**	Fumes of enamels. Minor air pollution.
18.	19	Digital printing on PVC clothes	--	--	--	10	--	10	--	25	**O-G**	Minor emissions / odour generations are expected.
19.	25	Facility of handling, storage and transportation of food grains in bulk	--	--	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM during handling of grains.
20.	36	Flour mills (dry process)	--	--	--	10	--	10	--	25	**G-G**	Fugitive dust emissions.
21.	41	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln	--	--	--	10	--	10	--	25	**G-G**	Minor fugitive emissions only.
22.	34	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.	--	--	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM during mixing of raw materials.
23.	42	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	--	--	--	10	--	10	--	25	**G-G**	Minor fumes from cleaning process.
24.	36	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.	10	--	10	10	--	10	--	25	**O-G**	• Cooling waters and minor heat fumes. • Finalization of categorization subject to field verification.
25.	46	Insulation and other coated papers (excluding paper or pipe manufacturing)	--	--	--	10	--	10	--	25	**G-G**	Minor fumes due to application of poly-urethane
26.	49	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)	--	--	--	10	--	10	--	25	**G-G**	Minor fumes due to use of adhesives / gums.

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	--	--	--	10	--	10	--	25	**G-G**	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	--	--	--	10	--	10	--	25	**G-G**	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler.3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction (no hydrogenation / refining)	10	--	10	--	--	--	--	25	**G-G**	Small quantities of floor washings & equipments washings are generated.
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	--	--	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM are expected.
31.	65	Phenyl/toilet cleaner formulation and bottling	--	--	--	10	--	10	--	25	**G-G**	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	--	10	10	--	10	--	25	**G-G**	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	--	--	--	10	--	10	--	25	**G-G**	Obnoxious odour containing H_2S, CH_4 etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	--	--	--	10	--	10	--	25	**G-G**	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	--	--	--	10	--	10	--	25	**G-G**	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	--	--	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	--	--	--	10	--	10	--	25	**G-G**	PM emissions.
38.	73	Reprocessing of waste cotton	--	--	--	10	--	10	--	25	**G-G**	PM emissions.
39.	60	Rice mill (Rice hullers only)	--	--	--	10	--	10	--	25	**O-G**	PM emissions are generated. Mainly air

												polluting. AP score is normalized to 100
40.	62	Rolling mill (gas fired) and cold rolling mill	10	--	10	10	--	10	--	25	**O-G**	Mainly air polluting. AP score is normalized to 100
41.	75	Rubber goods industry (with gas operated baby boiler)	--	--	--	10	--	10	--	25	**G-G**	Some PM emissions and obnoxious odour.
42.	63	Saw mills	--	--	--	10	--	10	--	25	**O-G**	Mainly air polluting. PM and noise are generated.
43.	77	Soap manufacturing (hand made without steam boiling / boiler)	10	--	10	--	--	--	--	25	**G-G**	Small quantities of waste-water are generated.
44.	80	Spice grinding (upto-20 HP motor)	--	--	--	10	--	10	--	25	**G-G**	Small quantities of fugitive emissions of raw materials.
45.	66	Spice grinding (>20 hp motor)	--	--	--	10	--	10	--	25	**O-G**	Mainly air polluting. Fugitive emissions of PM.
46.	81	Steel furniture without spray painting	--	--	--	10	--	10	--	25	**G-G**	Obnoxious gases from welding as well as noise pollution.
47.	82	Steeping and processing of grains	10	--	10	--	--	--	--	25	**G-G**	Washing waters are generated.
48.	86	Tyres and tube retreating (without boilers)	--	--	--	10	--	10	--	25	**G-G**	Due to applications of binding gum / adhesives / cement, some obnoxious fumes may generate.
49.	22	Chilling plant and ice making without using ammonia	12	--	12	--	--	--	--	30	**G-G**	Cooling water and brine water circuits. Spillages / blow down may take place
50.	26	CO2 recovery	12	--	12	--	--	--	--	30	**G-G**	Normal water pollution from scrubbing action
51.	32	Distilled water (without boiler) with electricity as source of heat	12	--	12	--	--	--	--	30	**G-G**	TDS as distillation residues

52.	45	Hotels (up to 20 rooms and without boilers)	12	--	12	--	--	--	--	30	**G-G**	This score is valid for hotels having overall waste-water generation less than 10 KLD.
53.	53	Manufacturing of optical lenses (using electrical furnace)	12	--	12	--	--	--	--	30	**G-G**	Small quantities of waste-waters containing TDS, SS are generated.
54.	58	Mineralized water	12	--	12	--	--	--	--	30	**G-G**	RO Rejects.
55.	68	Tamarind powder manufacturing	12	--	12	15	--	15	--	33.75	O-G	• Dried tamarind fruits - cleaned and after soaking them in water they are boiled in steam jacketed kettle for about 40-45 minutes. Then pulp is extracted in pulper and dried in drum type drier and on cooling, the final product is packed. • Generates small quantities of waste waters and air emissions. Joint score is normalized to 100.
56.	15	Cutting, sizing and polishing of marble stone	15	--	15	--	--	--	--	37.5	O-G	Mainly water polluting . Water pollution score is normalized to 100.
57.	22	Emery powder (fine dust of sand) manufacturing	--	--	--	15	--	15	--	37.5	O-G	Air polluting. PM emissions take place during various stages of grindings of naturally occurring minerals.
58.	25	Flyash export, transport & disposal facilities	-	-	-	15	-	15	-	37.5	R-G	• This is mainly air polluting activity. • This is the normalized score based on air pollution.
59.	48	Mineral stack yard / Railway sidings	15	-	15	15	-	15	-	37.5	R-G	• Mainly air pollution due to loading, unloading, storage and transportation of the minerals.

												• Waste-water generation mainly during rains only.
60.	54	Oil and gas transportation pipeline	-	-	-	10	5	15	-	37.5	R-G	• Contains small gas based power plants up-to 5 MWs. • Air pollution score is normalized to 100. • In case , if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly.
61.	64	Seasoning of wood in steam heated chamber	--	--	--	15	--	15	--	37.5	O-G	Air pollution due to use boiler for supply of steam. Air pollution score is normalized to 100.
62.	84	Synthetic detergent formulation	--	--	--	15	--	15	--	37.5	**G-G**	• This score is valid for the industries which are not manufacturing LABSA. It is procured from outside. • Small quantities of emissions are generated from mini boiler. • Air pollution score is normalized to 100.
63.	69	Tea processing (with boiler)	--	--	--	15	--	15	--	37.5	O-G	With boiler, it is an orange category industry. Without boiler, it will be green category industry.

Note :

i. *Under the column Revised Category, the full forms of the abbreviations are as follows :*
   a. *R-R means original category was Red and revised category is also Red*
   b. *R-O means original category was Red and revised category is Orange*
   c. *O-O means original category was Orange and revised category is also Orange*
   d. *O-G means original category was Orange and revised category is Green*
   e. *O-W means original category was Orange and revised category is White*
   f. *G-O means original category was Green and revised category is Orange*
   g. *G-G means original category was Green and revised category is also Green*
   h. *G-W means original category was Green and revised category is White*

ii. *There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :*

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (15 KVA to 1 MVA)	G	• Normal operation – 12 hrs a day. • Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. • Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories .

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	**Industry Sector**	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	**G-W**
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	**G-W**
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	**G-W**
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	**G-W**
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	**G-W**
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	**G-W**
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	**G-W**
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	**G-W**
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	**G-W**
10.	27	Cotton and woolen hosiers making (Dry process only without any dying / washing operation)	--	--	--	--	--	--	--	--	**G-W**
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	**G-W**
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	**G-W**

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	**G-W**
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	**O-W**
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	**G-W**
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	**G-W**
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	**G-W**
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	**G-W**
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	**G-W**
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	**G-W**
21.	44	Handloom/ carpet weaving (without dying and bleaching operation)	--	--	--	--	--	--	--	--	**G-W**
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	**G-W**
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	**G-W**
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	**G-W**
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	**G-W**
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	**G-W**
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	**G-W**
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	**G-W**
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	**G-W**
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	**G-W**
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	**O-W**
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	**G-W**

33.	76	Scientific and mathematical instrument manufacturing	--	--	--	--	--	--	--	--	**G-W**
34.	78	Solar module non conventional energy apparatus manufacturing unit	--	--	--	--	--	--	--	--	**G-W**
35.	79	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)	--	--	--	--	--	--	--	--	**G-W**
36.	83	Surgical and medical products assembling only (not involving effluent / emission generating processes)	--	--	--	--	--	--	--	--	**G-W**

Note : Under the column Revised Category, the full forms of the abbreviations are as follows :

a. *R-R means original category was Red and revised category is also Red*
b. *R-O means original category was Red and revised category is Orange*
c. *O-O means original category was Orange and revised category is also Orange*
d. *O-G means original category was Orange and revised category is Green*
e. *O-W means original category was Orange and revised category is White*
f. *G-O means original category was Green and revised category is Orange*
g. *G-G means original category was Green and revised category is also Green*
h. *G-W means original category was Green and revised category is White*

Annexure

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS/CPA/2015-16

19.08.2015

Sub: "Harmonization of Classification of industries under Red / Orange / Green / White Categories".

During the Conference of the Environment Ministers of States held in New Delhi during April 06-07, 2015, it was resolved to adopt pollution potential criteria for categorization of Red, Orange & Green categories of industries and that a Committee be constituted with State representatives. Further, in the 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards/PCCs held in New Delhi on April 08, 2015, it was agreed to constitute a Committee to look into categorization system of industries based on their respective pollution potential index.

2. Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential indices.

3. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) industrial sectors have been assessed as per the proposed formula by a group of Scientists from CPCB . For this purpose , concerned Engineers / Scientists from the Member SPCBs of the Committee were also involved & consulted during May28-29, 2015.

4. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " is prepared by the Committee .

In this context, the Undersigned is directed to forward a copy of the " Draft Document on Revised Concept of Categorization of Industrial Sectors to all the SPCBs, PCCs and concerned Ministries for their comments. Accordingly, the same is enclosed herewith and all the SPCBs, PCCs and concerned Ministries are, hereby requested to provide their comments by 04.09.2015. The comments may kindly be sent through hard copy as well as soft copy at e-mail: nkgupta.cpcb@nic.in , nkgcpcb@hotmail.com .

Encl : As above

[N.K. Gupta]
Incharge - ESS

To:

1. All the State Pollution Control Boards / Pollution Control Committees
2. The Secretary, Ministry of Micro Small and Medium Enterprises, New Delhi
3. The Secretary, Ministry of Heavy Industries & Public Enterprises, New Delhi
4. The Advisor & Incharge , CP Division, MoEFCC, New Delhi
5. CPCB Website

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली–110032
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032
दूरभाष / Tel. : 43102030, फैक्स / Fax : 22305793, 22307078, 22307079, 22301932, 22304948
ई–मेल / e-mail :cpcb@nic.in वेबसाईट / Website : www.cpcb.nic.in

Annexure-7

U.P. POLLUTION CONTROL BOARD,
TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW

Ref. No. Q 29267 / C-4 / सा० 62 / 2019 Date- 09/01/19

Pursuant to the modified direction under section- 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under RED/ORANGE/GREEN/WHITE categories vide letter no. B-29012/ESS(CPA)/2015-16 Dated 07-03-2016 circulated final report on revised categorization of industrial sectors under RED/ORANGE/GREEN/WHITE has been evolved on the basis of range of Pollution Index . 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

- Industrial Sectors having Pollution Index Score of 60 and above - Red category
- Industrial Sectors having Pollution Index Score of 41 and 59 - Orange category
- Industrial Sectors having Pollution Index Score of 21 and 40 - Green category
- Industrial Sectors having Pollution Index Score of incl. & up to 20 - White category

Whereas based on relative Pollution Index, the number of industries in various categories are as under-

i. The Red category of industrial sectors: 60
ii. The Red category of industrial sectors: 83
iii. The Red category of industrial sectors: 63 and
iv. The Newly introduced White category: 36

Further CPCB issued direction under section- 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide its letter no. B-29012/MSMEs/IPC-VI/2017-18/ 12189-12230 dated 02.11.2018 that "SPCBs/PCCs shall issue the expanded list of green and white categories of industries incorporating new/left over industrial sectors, which are being operated in their State/UT within a month "

Incompliance of the directions a committee of Senior Engineers and Scientist of UPPCB was constituted and identification of new Green and White industrial sectors which do not fall under any of the above Green and White categories has been done and sent to CPCB vide letter dated 12.12.2018. Member Secretary, CPCB has emphasized vide its letter no. 29012/IPC-VI/2018-19 dated 04.01.2019 that further action of expansion of the list is to be carried out by UPPCB itself. Hence the identified list of Green category-28 industrial sectors and White category-156 industrial sectors have been identified and being presented in table- I & II respectively (given below) :-

Table- I, Green Category Left out sectors in the CPCB categorization.

S. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Tentative Category	REMARKS
1	Gas Genset of capacity > 1 MVA but < 5 MVA	--	--	--	10	--	10	--	25	G	DG set of capacity > 1 MVA but < 5 MVA has been scored 20 in A1 (i.e. A1C) in CPCB categorization, while a score of A1 to be 10 (i.e. A1E) in case of gas generator is provided and accordingly may be categorised in Green category.
2	Bakery and confectionery units with production capacity > 1 TPD. (With gas based ovens / furnaces or based on electricity)	20	--	20	10	--	10	--	37.5	G	
3	Chanachur and ladoo from puffed and beaten rice(muri and shira) using Gas fired / electric oven	20	--	20	10	--	10	--	37.5	G	
4	Flakes from rejected PET bottle using gas as fuel	21	--	20	10	--	10	--	37-5	G	

5	Food and Food processing including fruits and vegetable processing based on gas based boiler	20	--	20	10	--	10	--	37.5	G	Normal Water and Air polluting. Boilers based on fuel other than gas have been scored 15 in A1 (i.e. A1D), while for gas boilers it is 10 i.e. A1E.
6	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items based on gas boiler	20	--	20	10	--	10	--	37.75	G	
7	Synthetic detergent and using formulation only, not manufacturing LABSA	--	--	--	15	--	15	--	37.75	G	
8	Ayurvedic and homeopathic medicine based on gas fuel	20	--	20	10	--	10	--	37.5	G	
9	Ceramics and refractories based on gas fuel	--	--	--	10	--	10	--	25	G	
10	Dairy and dairy products (small scale) having gas based boiler	20	--	20	10	--	10	--	37.5	G	
11	Fish food, poultry feed and cattle feed Mixing Only	--	--	--	10	--	10	--	25	G	
12	Ice Cream based on gas fuel boiler	20	--	20	10	--	10	--/	37.5	G	
13	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With gas based boiler)	--	--	--	10	--	10	--	25	G	
14	Paint blending and mixing (Ball mill) vessel mixiing (No washing)	--	--	--	15	--	15	--	37.5	G	
15	Indusrty or processes involving foundry	--	--	--	10	--	10	--	25	G	

	operations (based on gas as fuel)										
16	Small Petha manufacturing units based on coal/ coke/ wood/ gas as fuel	12	--	12	--	--	--	--	30	G	Industries in which the daily consumption of coal/ coke/ wood/ gas is less than 12 MT/day
17	Restaurant (□ 36 seating capacity) having gas fired Tandoor	12	--	12	--	--	--	--	30	G	This score is applicable for restaurants having discharge less than 10 KLD
18	Manufacturing of tooth powder,toothpaste, talcum powder and other cosmetic items based on gas as fuel	20	--	20	10	--	10	--	37.5	G	
19	Aluminium & copper extraction from scrap using gas fired furnace (dry process only)	--	--	--	10	--	10	10	33.5	G	Air pollution score for gas fired furnace is 10 (i.e. A1E)
20	Ferrous and Non-ferrous metal extraction involving different furnaces through mel ting, refining, re-processing, casting and alloy making based on gas as fuel	--	--	--	15	--	15	--	33.5	G	1- This categorisation is applicable for secondary production of ferrous & nonferrous metals (excluding lead) up-to 1 MT/hour production. 2- This categorisation is valid for units having Coal/fuel/gas less than 12 MT/day. 3- This categorisation is not valid for lead metal extractions. 4- This categorisation is not valid for AOD furnaces.

21	Ply-board manufacturing(including Veneer and laminate) with gas fired boiler/ thermic fluid heater (without resin plant)	--	--	--	10	--	10	--	25	G	
22	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	10	--	10	--	25	G	
23	Hotels (up to 20 rooms and without boilers) and having waste water generation < 10 KLD and no hazardous waste generation	12	--	12	--	--	--	--	30	G	
24	Steam calendaring /zero finishing/ centering etc. (without washing process or having gas fired boiler)	--	--	--	10	--	10	--	25	G	
25	Hosiery/ Garment manufacturing with washing only (without bleaching and dying) with discharge less than 10 KLD and is connected to public sewer	12	--	12	--	--	--	--	30	G	
26	Stand alone sand /shot blasting with inbuilt bag filter	--	--	--	10	--	10	--	25	G	
26	Washing and cleaning of seeds eg. Sesame using gas fired boiler upto 12 MT/hr	20	--	20	10	--	10	--	37.5	G	
27	Manufacturing of Sodium Silicate using gas fired furnace	--	--	--	10	--	10	--	25	G	
28	Bedded HCE's having beds less than 30 and discharge less than 10 KLD and connected to Public sewer leading to STP and not having no laundry	12	--	12	--	--	--	--	30	G	

Table-II, WHITE CATEGORY Left out sectors in the CPCB categorization.

Sl No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Tentatvie Category
1	All types of toys & Doll making electrical without wet process.									W
2	Aluminium, Stainless Steel, Brass Vessel marking units having only process, spinning without use of buffing, polishing and pickling, washing, Hot/Cold rolling annealing furnace and anodizing processes.									W
4	Bee keeping									W
5	Belt Fastner units without wet process									W
6	Bio-gas									W
7	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day									W
8	Black smithy shop									W
9	Book Binding									W
10	Candle manufacture									W
11	Chewing Tobacco packing									W
12	Coated electrode manufacturing									W
13	Dairy farming (Rural Area focal point periphery of ½ K.M.)									W
14	DPC coating of copper and aluminium weir without any wet process									W
15	Dry Grinding of spices									W
16	Embroidery									W
17	Fabrication units connected with animal drawn vehicles, trailers without any heat treatment, furnace use i.e. with no emissions.									W

18	Finished leather goods, conversion of finished without wet process.									W
19	Fish Ponds.									W
20	Floor Polish, Nail Polish, Tooth Powder, Hair Oil, Shampoo and Tooth Paste with blending only									W
21	Fuel Dispensing only (without Automobile servicing, repairing and painting).									W
22	General Wire Industries like wire drawing, barbed wire, Chain links, making units without wet process.									W
23	Gold/Silver smithy shops with no water or chemical use.									W
24	Green House/Floriculture under Mechanized process under controlled temperature.									W
25	Hand Tools without casting.									W
26	Handicrafts by assembling only									W
27	Household appliances and kitchen equipment, without wet process.									W
28	IT industry having discharge less than 10 KLD									W
29	Jobbing and machining									W
30	Manufacture of Cement Blocks etc.									W
31	Manufacture of Steel trunks/boxes/ drums/Shutters									W
32	Mechanical clock/watches etc.									W
33	Mfg. of Transformers without poly chlorinated Hydrocarbon									W

34	Mosaic tiles, cement pipes. Spun pipes manufacturing units									W
35	Motor and pump making without foundry and wet process									W
36	Mushroom cultivation under controlled conditions/temperature and its compost making.									W
37	Musical instrument with no wet process									W
38	Oil extracting by kohlus or expellers without Boiler									W
39	Optical Frames and glasses without wet process									W
40	Orthopaedic equipment's without casting/wet process									W
41	Packing and processing of items using Mechanized Process									W
42	Packing of Agricultural/Forest Produce under controlled Temperature (Mechanized Process)									W
43	Paints and varnishes (mixing and blending) (without ball mill) (without any wet process)									W
44	Preparation of Photo identify card by using video camera-laser printing									W
45	R.C.C Bricks									W
46	Seeds processing Units/hybrid Seeds-Mechanized process									W
47	Sericulture units									W
48	Small restaurantscoffee/Tea shops and Snack Bars(< 36 siting capacity)									W
49	sports Goods without leather tanning & other wet process									W

50	Typing Centre/Xeroxing									W
51	Tyre rethreading (only cold processing).									W
52	Umbrellas, Raincoats, Tarpaulins without wet process									W
53	Weigh Bridge									W
54	Weighing machines with no wet process									W
55	Welding Electrodes									W
56	Wooden and corrugated Crates and Boxes									W
57	Zip Fasteners									W
58	Atta chakkies, chilly & masala powder, powdering of spices									W
59	Body building of wooden boats & trawlers									W
60	Fish net manufacturing without dyeing									W
61	Gutka packing units									W
62	Laboratory ware including glass blowing									W
63	Maize flake & maize grit manufacturing									W
64	Optical frame without electroplating									W
65	Re – packing of finished products (dry products)									W
66	Safety match sticks									W
67	Silk twisting (excluding dyeing & de-gumming)									W
68	Sports goods									W
69	Honey processing									W
70	Diesel Generator Sets up to 15 KVA with acoustic enclosures alongwith adequate stack height									W
71	Gas generator sets up to 1 MVA with acoustic enclosures alongwith adequate stack height									W
72	Pickle manufacturing									W
73	Import and storage of									W

	edible oil only									
74	Non-beded HCE's (clinics, dispensaries, clinical establishment, health camps, vaccination centres, medical or surgical camps, blood donation camps, forensic laboratories, diagnostic center, Imaging center)									W
75	Building and construction projects less than 5,000 sqm. Built up area (discharge less than 10 KLD) and connected to Public sewer leading to STP									W
76	Bamboo and cane production (only drying)									W
77	Scientific insulation and other coated paper (only dry process)									W
78	PVC goods moulding through electrical extrusion process									W
79	Railway slippers (only concrete)									W
80	Mineralized water									W
81	Earthen wares/potteries of electrical heating									W
82	Dry cleaning without using water and boiler									W
83	Paper lamination									W
84	Milk collection centre and cream separators									W
85	Ice – cream, kulfi with freezer									W
86	Noodles, dough products, ban mango, papad (cold process)									W
87	Syrup (sharbat)									W
88	Rice husking									W
89	Gazak, Gurdani, Revadi, Namkeen (using electric heating only)									W

90	Manufacting of bidi, cigar, charoot, zarda, chewing tobacco, allied products (manually)									W
91	Paper stamp, paper cones, paper napkins Paper Pins, 'U' Clips, pen Holders, Paper product, stationary, cone, cups, saucers, plates, envelope, dolls, toys, printing and publishing of books, computer stationary, card printing (only dry process)									W
92	Washing powders (manual mixing)									W
93	Wooden carpentry work, doors, windows, frame boxes, packing cases and furniture, fixtures, trays, rolls structural and allied products									W
94	Niwar tape, lade and other yarn products (weaving only)									W
95	Sheet metal fabrication									W
96	Metal wire drawing, wiremesh conduit pipe (cold process only)									W
97	Belts, nuts, acrown (machining only)									W
98	Balances (assembling)									W
99	Steel furniture, sofas, vaults, almirahs, trunk, drum, tanks, container, rolling shutters (sheet metal work)									W
100	Electric motors & alternators (assembling work)									W
101	Calculating machine and computers (assembling)									W
102	Bags, briefcase / suitcase, beddings, purse, belts (stiching)									W

103	Wear (with finish raw material)									W
104	Optional and photographic instruments (assembling)									W
105	Pen, pencils, eraser and Shrapner									W
106	Plumbering and fixtures (job work)									W
107	Precision instruments (assembling)									W
108	Manufacturing of rickshaws, tanga, bullock carts (hand drawn vehicles assembly only)									W
109	All types of household and agricultural items repair and manufacturing servicing (job work)									W
110	Imitation jewellery (without electroplating/polishing)									W
111	M.S. Storage tanks									W
112	Hand locks									W
113	Screw drivers									W
114	Seat cushions									W
115	Seed bins									W
116	Storage bins-steel									W
117	Tin trays									W
118	Wheat and paddy threshers									W
119	Wheel chairs for invalids									W
120	Wire gauge, wire netting (metallic)									W
121	Drinking straws									W
122	Dry distampers (without klin / furnace)									W
123	File cover, file board and letter pads									W
124	Wax coated paper									W
125	Toilet paper rolls & sheet									W
126	Stickers, labels and transfer labels									W
127	Paper napkins including facial tissue napkins									W

128	Blew and Compression moulded plastic goods									W
129	Latex rubber balloons									W
130	Plastic bottle caps									W
131	P.P.Film and all types of co-extruded films for packing									W
132	P.P./HDPE box strapping									W
133	Polyster sheets (manual fabrication but not manufacturing surgical gloves									W
134	Cable drum for ACC & ACSR conductors									W
135	Wood seasoning plant									W
136	Teak sheet plywood									W
137	Teak fabricated mould block									W
138	Wooden beats (including mechanized									W
139	Cotton belting and belt lacing									W
140	Kural mats									W
141	Measuring tapes cotton									W
142	Sanitary towels									W
143	Shoe-laces, file tags, and racking materials									W
144	Staple machines									W
145	Cuffe links, tie pins									W
146	Sewing machine (assembly)									W
147	Printing press									W
148	Boot polish									W
149	Coir mattresses (without boiler)									W
150	PVC pipe, cables and wire									W
151	Gum tapes									W
152	Canvas goods									W
153	Safety pins									W
154	RCC pipe & fittings									W
155	Perfumes (only formulation)									W
156	Diesel engine assembly									W

U.P. POLLUTION CONTROL BOARD,
TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

Ref. No. 157070 /C-4/SA-62/2021 **Date-** 24-2-2021

Pursuant to the modified direction under section-18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of Industrial sectors under RED/ORANGE/ GREEN/ WHITE category vide letter no. B-29012/ESS(CPA)/2015-16 dated 07-03-2016 circulated final report on revised categorization of industrial sectors under RED/ORANGE/GREEN/ WHITE has been evolved on the basis of range of Pollution Index. 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

Further, In compliance to the Hon'ble NGT order dated 05.10.2020 in the matter of OA no.-214/2020 Dr. Sharad Gupta Vs Centre Pollution Control Board and others. A dispute was raised in White category at Serial No.- 18 uploaded on the Board's website vide this office letter no.- G29267/C-4/SA-62/2019 dated 09.01.2019. The white category list of left out sectors of CPCB list, prepared by UPPCB was re-examined and following clarification has been made in the previous list at different Serial Nos. which are as under:-

S.No	Industry Sector (Old)	Industry Sector (New)	Tentative Category
7.	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day (Using LPG/Electric oven)	White
8.	Black smithy shop	Black smithy shop (Using LPG only)	White
10.	Candle Manufacture	Candle Manufacture (Using LPG only)	White
13.	Dairy farming (Rural Area focal point periphery of ½ K.M.)	Dairy farming (Less than 15 Milching animals)	White
18.	Finished leather goods, conversion of finished without wet process.	Leather footwear and leather products (excluding tanning, wet process and use of adhesive)	White
118.	Wheat and paddy threshers	Wheat and Paddy threshers (seasonal use in harvesting field only)	White

Note- All the conditions mentioned vide earlier office order dated G29267/C-4/SA-62/2019 dated 09.01.2019 will remain unchanged.

(Ashish Tiwari)
Member Secretary

Note No.1: **The exemption from obtaining consent of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste Management Rules, 2016 for the above mentioned 156 White Category of industries, if the unit satisfies the following conditions:-**

i) **That the industry is established/being established in the demarcated Industrial Estates/Zones classified by the State Authorities viz UPSIDC, Department of Industries, Avas Vibhag under draft Master Plan or in mixed category area of predominantly Industrial areas within Municipal limit or a Town/City after classification of the area by other concerned Departments.**

ii) **That the investment of the industry is not more than Rs. 5 Crore on plant and machinery.**

iii) **That there will not be any discharge of trade effluent from the industry into steam or well or sewer or onto land and/or that industry will not discharge any air pollution including noise into the atmosphere.**

iv) **That the industry will not discharge any toxic/hazardous wastes and will not handle any toxic/hazardous chemical.**

v) **All such units identified as "Producers" under the provisions of The Plastic Waste Management Rules, 2016 i.e. that is persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity shall comply with "Extended Producer's responsibility for environmentally sound management of the product until the end of his life.**

In case industry is found to create conditions that generate any type of pollution or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at liberty to take legal action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986 as considered appropriate.

Note No.2: **The industries which falls under white category of industries and have installed DG set of capacity more than 15 KVA and less than 1 MVA, such industries shall obtain consent only for the DG set under green category.**

(Ashish Tiwari)

Member Secretary